# THE UTTAR PRADESH TECHNICAL UNIVERSITY ACT, 2000

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## No. 1248(2)/XVII-V-1-1(KA)-19-2000 Dated Lucknow, May 8, 2000

In pursuance of the provisions of clause(3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Pravidhik Vishwavidyalaya Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 23 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 7. 2000.

### THE UTTAR PRADESH TECHNICAL UNIVERSITY ACT, 20001

(U.P. ACT NO. 23 OF 2000)

(As passed by the Uttar Pradesh Legislature)

AN ACT

to provide for the establishment of a Technical University in Uttar Pradesh for the advancement and development of technical education and for matters connected therewith of incidental thereto.

It is HEREBY enacted in the Fifty-first Year of the Republic India as follows:-

# **CHAPTER-I** PRELIMINARY

Short title

1. This Act may be called the Uttar Pradesh Technical University Act, 2000.

**Definitions** 

- 2. In this Act, unless the context otherwise requires:-
- (a)["College" means a college or an institution affiliated to the University and shall include an autonomous college constituent college and associated college referred to under sections 26-A, 26-B and 26-C respectively.]<sup>2</sup>
- (b) "Existing college" mean a college or an institution which imparts technical education and is run and maintained by a University established by or under the Uttar Pradesh State Universities Act, 1973 and includes a Faculty of such University imparting technical education;

<sup>1.</sup> For view this act see Gazette Extraordinary, dated 08 May, 2000 (w.e.f. 08 May, 2000 ).

<sup>2.</sup> Subs. by sec. 2 of U. P. Act no. 18 of 2006. (w.e.f. 01 June , 2006).

- (c) "other backward classes of citizens" means the backward classes of citizens specified in Schedule I of Uttar Pradesh Pubic Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act, 1994;
- (d) "prescribed" means prescribed by the Relations;
- (e) "Principal" means the head of the college, by whatever name called, and includes where there is no Principal, a person for the time being duly appointed, to act as Principal and in the absence of the Principal or the acting Principal, the vice principal duly appointed as such;
- (f) "Regulations" means the Regulations of the University made under this Act;
- (g) "technical education" means programmes of education, research and training in Engineering, Technology, Architecture, Management, Town Panning, Pharmacy and Applied Arts and Crafts and such other programmes or areas as the Central Government may in consultation with the All India Council for Technical Education, by notification in the Gazette declare:
- (h)["University" means Dr. APJ Abdul Kalam Technical University, Uttar Pradesh, Lucknow established under section 3.]<sup>1</sup>

### **CHAPTER-II**

#### THE UNIVERSITY

Establishment and incorporation of the University

- [3.(1) On the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2013 the existing Mahamaya Technical University, Gautam Buddh Nagar shall merge with the Gautam Buddh Technical University, Lucknow and the University established after such merger shall be called the Uttar Pradesh Technical University. Lucknow.]
- (2)On the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2013, the Chancellor, the Vice Chancellor, the Executive Council the Academic Council and other authorities holding office as such in the Gautam Buddh Technical University, Lucknow shall constitute the body corporate of the University.]<sup>2</sup>

<sup>1.</sup> Subs. by sec. 2 of U. P. Act no. 13 of 2015. (w.e.f. 09 September , 2015).

<sup>2.</sup> Subs. by sec. 3 of U. P. Act no. 21 of 2013. (w.e.f. 01 November, 2013).

- [''(2-A) On and from the commencement of the Uttar Pradesh Technical University (Amendment) Act, 2015, 'the Uttar Pradesh Technical University, Lucknow, established under this Act, shall be called Dr. A.P.J. Abdul Kalam Technical University, Uttar Pradesh, Lucknow.'']<sup>1</sup>
- [(3) Other matters, such as academic, administrative, financial etc. relating to the merger of the Universities referred to in sub-section (1), shall be settled in such manner as may be notified from time to time by the State Government.]<sup>2</sup>

Territorial Exercise of Powers

- [4. (1) The University shall have jurisdiction over the whole of Uttar Pradesh.
  - (2) On or after the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2013 every college or institution which was affiliated to or associated with or was a constituent college or institute of the universities referred to in sub-section (1) of section 3 shall be deemed to be affiliated to or associated with or shall become a constituent college or institute as the case may be of the University on the same terms and conditions as before unless otherwise prescribed by the University."]<sup>3</sup>

University open to all classes and creed 5. The university shall be open to all persons irrespective of class or creed:

Provided that nothing in this section shall be deemed to require the university to admit to any course of study a larger number of students than may be determined by the regulations:

Provided further that nothing in this section shall be deemed to prevent University for making special provision for admission of students belonging to the Scheduled Castes, the Scheduled Tribes or Other Backward Classes of citizens:

Provided also that the University may maintain any college exclusively for women.

<sup>1.</sup> Insert by sec. 3 of U. P. Act no. 13 of 2015. (w.e.f. 09 September , 2015).

<sup>2.</sup> Subs. by sec. 3 of U. P. Act no. 21 of 2013. (w.e.f. 01 November, 2013).

<sup>3.</sup> Subs. by sec. 4 of U. P. Act no. 21 of 2013. (w.e.f. 01 November, 2013).

# Powers and duties of the University

- 6. The University shall have the following powers and duties, namely:-
  - (a) to provide and upgrade education, training and research in technical education and to create entrepreneurship and a conducive environment for pursuit of the technical education in close co-operation with industries;
  - (b) to admit any college to privileges of affiliation or to enlarge the privileges of any college already affiliated, or to withdraw or curtail any such privilege and to guide and control the work of such colleges;
  - (c) to institute and confer degree or [such other academic distinctions an may be prescribed]<sup>1</sup>.
  - (d) to hold examinations for, and to grant and confer degrees or [such other academic distinctions as may be prescribed]<sup>2</sup> to and on persons, who
    - (i) have pursued a course of study in a college; or
    - (ii) have carried on research in a college recognized in that behalf by the University. under conditions laid down in the Regulations;
  - (e) to confer honorary degree or other academic distinction in the manner and under conditions laid down in regulations;
  - (f) to institute and award fellowships, scholarships, studentships, exhibitions and prizes in accordance with the Regulations;
  - (g) to demand and receive such fees and other charges as may be fixed by the Regulations;
  - (h) to make provisions for the advancement of technical education amongst classes and communities which are educationally backward;
  - (i) to make provisions for-
    - (i) the maintenance of National Cadet Corps or other similar organizations
    - (ii) physical and military training; and
    - (iii) sports and athletic clubs;
  - (j) to make appointments of officers and other employees of the University to the posts created by the State Government;
  - (k) to receive gifts, grants, donations or benefactions from the State

<sup>1.</sup> Modify by sec. 5 of U. P. Act no. 21 of 2013. (w.e.f. 01 November, 2013).

<sup>2.</sup> Modify by sec. 5 of U. P. Act no. 21 of 2013. (w.e.f. 01 November, 2013).

Government or the Central Government and to receive bequests. donations or transfers of movable or immovable property from testators, donors or transferers, as the case may be, and to hold and manage the same:

- (l) to lay down the conditions of affiliation of colleges and to satisfy itself by periodical inspection that such conditions are satisfied;
- (m) to co-operate or collaborate with other Universities and authorities in such manner and for such purposes as the University may determine from time to time:
  - (n) to do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the objects of the University.

### CHAPTER - III OFFICERS OF THE UNIVERSITY

# Officers of the University

- 7. The following shall be the officers of the University
  - (a) the Chancellor;
  - (b) the Vice Chancellor:
  - (c) the Pro-Vice Chancellor;
  - (d) the Finance Officer;
  - (e) the Registrar;
  - (f) the Controller of Examination
  - (g) such other officer of the University as may be declared by the regulations to be the officers of the University.

#### The Chancellor

- 8.(1) The Governor shall be the Chancellor of the University. He shall by virtue of his office, be the Head of the University and shall, when present, preside at any convocation of the University.
  - (2) Every proposal for the conferment of an honorary degree shall be subject to the confirmation of the Chancellor.
  - (3) It shall be the duty of the Vice-Chancellor to furnish such information or records relating to the administration of the affairs of the University as the Chancellor may call for.
  - (4) The Chancellor shall have such other powers as may be conferred on him by or under this Act or the Regulations.

#### The Vice-Chancellor

9. (1.) The Vice-Chancellor shall be a whole-time salaried officer of the University

and shall be appointed by the Chancellor from amongst distinguished persons in the field of technical education whose names are submitted to him by the committee constituted in accordance with the provisions of sub-section (2):

Provided that the first Vice-Chancellor shall be appointed by the State Government.

- (2.) The committee referred to in sub-section (1) shall consist of the following members, namely:
  - (a) Principal Secretary or Secretary, as the case may be, to the State Government in the Technical Education Department who shall also be the convener of the Committee;
  - (b) One person nominated by the All India Council for Technical Education:
  - (c) One person nominated by the Chancellor.
- [(3.) (a) Only such person shall be eligible for appointment to the office Chancellor who has not attained the age of the Vice of 65 years.
  - (b) The Vice Chancellor shall hold office for a term of three years from the date on which he enters upon his office or he attains the age of sixty eight years whichever is earlier.
  - (c) The Vice Chancellor who has not attained the age of 65 years may be appointed as such for second terms.

Provided that the Vice Chancellor may be writing under his hand addressed to the Chancellor resign his office, and shall cause to hold his office on the acceptance by the Chancellor of such resignation.]<sup>1</sup>

(4.) The emoluments and other conditions of service of the Vice Chancellor shall be such as may be determined by the State Government from time to time:

Provided that the emoluments and other conditions of service of a Vice Chancellor shall not be varied to his disadvantage during the term of his office.

(5.) Where the Vice-Chancellor is unable to discharge his functions owing to absence, illness or any other cause, the Pro-Vice Chancellor shall discharge the functions of the Vice Chancellor until the Vice-Chancellor resumes his duties.

1 Subs by see 2 of LL D. Ast no. 20 of 2007 (w.e.f. 25 August 2007)

- (6.) If in the opinion of the Chancellor, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act or abuses the powers vested in him, or if it otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University, the Chancellor may, after making such enquiry as he deems proper, by order, remove the Vice-Chancellor.
- (7.) During the pendency or in contemplation of any inquiry referred to in subsection (6), the Chancellor may order that till further orders-
  - (a) such Vice-Chancellor shall refrain from performing the functions of the office of Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled:
  - (b) the functions of the office of the Vice Chancellor shall be performed by the person specified in the order.

#### Powers and duties of the Vice-Chancellor

- 10. (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall-
  - (a) exercise general supervision and control over the affairs of the University and colleges;
  - (b) give effect to the decisions of the authorities of the University;
  - (c) in the absence of the Chancellor, preside at any convocation of the University;
  - (d) be responsible for the maintenance of discipline in the University;
  - (e) be responsible for holding and conducting the University examinations properly and at due times and for ensuring that the results of such examinations are published expeditiously and that the academic session of the University starts and ends on due dates.
  - (2) The Vice Chancellor shall be an ex officio member and Chairman of the Executive Council, Academic Council and the Finance Committee.
  - (3) The Vice Chancellor shall have the right to speak in and otherwise to take part in the meeting of any other authority or body of the University but shall not by virtue of this subsection be entitled to vote.
  - (4) It shall be the duty of the Vice-Chancellor to ensure the faithful observance of the provisions of this Act and Regulations and he shall, without prejudice the powers of the Chancellor posses all such powers as may be necessary in that behalf.
  - (5) The Vice Chancellor shall have the power to convence or cause to be

convened meeting of the Executive Council, the Academic Council and the Finance Committee:

Provided that he may delegate such power to any other officer of the University

(6) Where any matter is of urgent nature requiring immediate action and the same could not be immediately dealt with by any officer of the authority or other body of the University empowered by or under this Act to deal with it, the Vice Chancellor may take such action as he may deem fit and shall forthwith report the action taken by him to the Chancellor and also to the officer, authority, or other body who or which in the ordinary course would have dealt with that matter:

Provided that no such action shall be taken by the Vice Chancellor without the previous approval of the Chancellor, it would involve deviation from the provisions of the Regulations:

Provided further that if the officer, authority or other body is of opinion that such action ought not to have been taken it may refer the matter to the Chancellor who may either confirm the action taken by the Vice Chancellor or annul the same or modify it in such manner, as he thinks fit and thereupon, it shall cease to have effect or, as the case may be, take effect in the modified form, so however, that such annulment or modification shall be without prejudice to the validity of anything previously done by or under the order of the Vice Chancellor:

Provided also that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this subsection, shall have the right to appeal against such action to the Executive Council within three months from the date on which decision on such action is communicated to him and thereupon, the Executive Council may confirm modify or reverse the action taken by the Vice Chancellor.

- (7) Nothing in sub-section(6) shall be deemed to empower the Vice-Chancellor to incur any expenditure not duly authorized and provided for in the budget.
- (8) The Vice-Chancellor shall exercise such other powers as may be laid down by the Regulations.

#### The Pro-Vice-Chancellor

- 11. (1) The Vice-Chancellor may, with the approval of the executive council, appoint a Pro-Vice-Chancellor from amongst the professors of the colleges.
  - (2) The Pro-Vice-Chancellor shall hold the office at the pleasure of Vice-

Chancellor.

- (3) The Pro-Vice-Chancellor shall be entitled to such honorarium as may be determined by the State Government from time to time.
- (4) The Pro-Vice-Chancellor shall assist the Vice-Chancellor in respect of such matters, as may be specified by the Vice-Chancellor in this behalf from time to time and shall preside over the meeting of the University in the absence of the Vice-Chancellor and shall exercise such other powers and perform such duties as may be assigned or delegated to him by the Vice-Chancellor.

#### The Finance Officer

- 12. (1) There shall be a Finance Officer for the University, who shall be appointed by the State Government by notification and his remuneration and allowances shall be paid by the University.
  - (2) The Finance Officer shall be responsible for presenting the budget (annual estimates) and the statement of the account to the Executive Council and also for drawing and disbursing funds on behalf of the University.
  - (3) The Finance Officer shall have the right to speak in and otherwise to take part in the proceedings of the Executive Council but shall not be entitled to vote.
  - (4) The Finance Officer shall have the duty:
    - (a) to ensure that no expenditure, not authorized in the budget, is incurred by the University otherwise than by way investment;
    - (b) To disallow proposed expenditure which may contravenes the provisions of this Act or the terms of any regulations.
    - (c) to ensure that no other financial irregularity is committed and to take steps to set right any irregularities pointed out during audit;
    - (d) to ensure that the property and investments of the University are duly preserved and managed.
  - (5) The Finance Officer shall have access to and may require the production of such records and documents of the University and the furnishing of such information pertaining to its affairs as in his opinion may be necessary for the discharge of his duties.
  - (6) All contracts shall be entered into and signed by the Finance Officer on behalf of the University.
  - (7) Other powers and functions of the Finance Officer shall be such as may be prescribed by the Regulations.

#### The Registrar

- 13. (1) The Registrar shall be a whole time officer of the University.
  - (2) The Registrar shall be appointed by the State Government such terms and conditions as may be prescribed.
  - (3) The Registrar shall have the power to authenticate records on behalf of the University.
  - (4) The Registrar shall be responsible for the due custody of the records and the common seal of the University. He shall be ex-officio Secretary of the Executive Council and shall be bound to place before the Executive Council all such information as may be necessary for transaction of its business. He shall also perform such other duties as may be prescribed or required from time to time, by the Executive Council or the Vice-Chancellor but he shall not, by virtue of this subsection, be entitled to vote.
  - (5) The Registrar shall not be offered nor shall he accept any remuneration for any work in the University save such as may be provided by the Regulations.

# The Controller of Examination

14.

- (1) The Controller of Examination shall be a whole-time officer of the University.
- (2) The Controller of Examination shall be appointed by the State Government by notification and his remuneration and allowances shall be paid by the University.
- (3) The Controller of Examination shall be responsible for the due custody of the records pertaining to his work. He shall be ex-officio Secretary of the Examination Committee of the University and shall be bound to place before such Committee all such information as may be necessary for transaction of its business. He shall also perform such other duties as may be prescribed by the Regulations or required, from time to time, by Executive Council or the Vice- Chancellor but he shall not by virtue of this sub-section, be entitled to vote. He may require from any college. The production of such return or the furnishing of such information as may be necessary for the discharge of his duties.
- (4) Subject to the superintendence of the Vice-Chancellor, the Controller of Examinations shall have administrative control over the employees working under him and have in this regard, all the powers of the Registrar.

- (5) Subject to the superintendence of the Examination Committee, the Controller of Examinations shall conduct the Examinations and make all other arrangements therefor and be responsible for the due execution of all processes connected therewith.
- (6) The Controller of Examination shall not be offered nor shall he accept any remuneration for any work in the University except in accordance with the order of the State Government.
- (7) While the Controller of Examination is for any reason unable to act or the office of Controller of Examinations is vacant, all the duties of the office shall be performed by such person as may be appointed by the Vice Chancellor, until the Controller of Examination resume his duties or, as the case may be the vacancy is filled.

Power, duties, terms and conditions of service of other officers. 15.

Except as otherwise provided in this Act the mode of appointment terms and condition of service and the powers and duties of the officers of the University other than the Chancellor, the Vice-Chancellor, the Finance Officer and the Registrar shall be such as may be prescribed.

### CHAPTER-IV AUTHORITIES OF UNIVERSITIES

#### **Authorities of** the University

- 16. The following shall be the Authorities of the University, namely:
  - (a) the Executive Council:
  - (b) the Academic Council:
  - (c) the Finance Committee:
  - (d) the Examination Committee; and
  - (e) such other authorities as may be declared by the regulation to be Authorities of the University.

Constitution of the Executive Council

- 17. [(1) The Executive Council shall consist of
  - (a) the Vice-Chancellor, who shall be the Chairman thereof

- (b) the Pro-Vice-Chancellor. if any:
- (c) the Director Indian Institute of Technology, Roorkee or his nominee not below the rank of senior professor
- (d) the Director, Indian Institute of Technology, Kanpur, or his nominee not below the rank of senior professor.
- (e) The Principal Secretary/Secretary to the state Government in the Technical Education Department or his nominee not below the rank of Special Secretary.
- (f) The Principal Secretary/Secretary to the state Government in the Finance Department or his nominee not below the rank of Special Secretary.
- (g) Chairman, All Indian Council for Technical Education or his nominee;
- (h) two reputed industrialists nominated by the Chancellor on the recommendation of the State Government;
- (i) two eminent technologists nominated by the Chancellor recommendation of the State Government;
- (j) two Principals of colleges, by rotation, nominated by the State Government.]<sup>1</sup>
- Notwithstanding anything in sub-section (1), no person shall be (2) appointed as a member of the Executive Council unless he is a graduate.
- The term of office of members mentioned in clause (h),(i) and (j) shall (3) be two years.
- A person shall be disqualified for being nominated as, and for being a (4) member of the Executive Council he or his relative, accepts remuneration for any work in, or for, the University or any contract for the supply of goods to or for the execution of any work for the University.

**Explanation:** In this sub-section 'relative' means the relations defined in section (6) of the Companies Act, 1956 and includes the wife's (or husband's brother, wife's (or husband's father, wife's (or husband's) sister, brother's son and brother's daughter.

Power and duties of the Executive Council

- 18. (1) The Executive Council shall be the principal executive body of the University and shall have the following powers, namely:-
  - (a) to supervise and control the affairs of the University;
  - (b) to hold and control the property and funds of the University;
  - (c) to recommend emoluments and terms and conditions service of the Vice-Chancellor;
  - (d) to approve academic programmes;
  - (e) to make, amend or repeal Regulations;
  - (f) to prepare the budget of the University;
  - (g) to administer any funds placed at the disposal of the University;
  - (h) to acquire or transfer any movable, immovable or intellectual property of the University;
  - (i) to direct the form and use of the common seal of the University;
  - (j) to appoint such committees as may be required for the efficient functioning of the University;
  - (k) to determine the emoluments and terms and condition of service of the staff of the University;
  - (1) to authorize operation of bank accounts of the University;
  - (m) to regulate and determine all other matter concerning the University in accordance with this Act or the regulations.
  - (2) Every meeting of the Executive Council shall be held on such date, time and place as may be fixed by the Vice-Chancellor.
  - (3) The Members of the Executive Council shall be entitled such allowance as may be prescribed.
  - (4) No immovable property of the University shall except with the prior sanction of the State Government, be transferred (except by way of letting from month to month in the ordinary course of management) by the Executive Council by way of mortgage sale, exchange, gift or otherwise nor shall any money be borrowed, or advance taken on the security thereof except as a condition of receipt of any grant-in-aid of the University from the State Government, or with the previous sanction of the State Government, from any other person.
  - (5) The Executive Council shall not exceed the limits of recurring and non recurring expenditure to be incurred in each financial year fixed by the Finance Committee.
  - (6) The Executive Council may, subject to any conditions laid down in the Regulations, delegate such of its powers as it deems fit to an officer or any other authority of the University, or to a Committee

appointed by it.

#### Academic Council

- 19. (1) The Academic Council shall be the principal academic body of the University and shall subject to the provisions of this Act and the Regulations, have the control and general regulation of and be responsible for the maintenance of standard or instruction, education and examination in the University and shall exercise such other powers and perform such other duties as may be conferred or imposed upon it by the Regulations and may advise the Executive Council on all academic matters.
  - (2) The Academic Council shall consist of the following persons namely:

    - (b) The Pro-Vice-Chancellor......Member
    - (c) Five such principals of college as are not members of the Executive Council......Member
    - (d) One Head of the Department of the University of Roorkee nominated by Vice Chancellor of that University...... Member

    - (3) The term of office of the members referred to in clause (c) sub section (2) shall be one year.

#### Finance Committee

- 20. (1) The Finance Committee shall consist of following members namely:
  - (a) The Vice-Chancellor...... Chairman

  - (c) The Principal Secretary/Secretary to the State
    Government in the Technical Education
    Department or his nominee not below the rank
    of Special Secretary......Member]<sup>1</sup>

<sup>1.</sup> Subs. by sec. 5 of U. P. Act no. 5 of 2010. (w.e.f. 01 May, 2010).

- (d) Two members of the Executive Council nominated by the Vice Chancellor; and..... Member
- (e) The Finance Officer ..... Member
- (2) The Finance Committee shall advise the Executive Council or matters relating to the administration of property and funds of the University. It shall, having regard to the income and resources of the University, fix limits for the total recurring and non-recurring expenditure for the ensuing financial year any may, for any special reasons, revise during the financial year the limit of expenditure so fixed and the limits so fixed shall be binding on the Executive Council.
- (3) The Finance Committee shall have such other powers and duties as may be conferred or imposed on it by this Act or the Regulations.
- (4) Unless a proposal having financial implication has been recommended by the Finance Committee, the Executive Council shall not take a decision thereon, and if the Executive Council disagrees with the recommendation of the Finance Committee, it shall refer the proposal back to the Financial Committee with reasons for the disagreement and if the Executive Council again disagrees with the recommendation the Finance Committee the matter shall be referred to the Chancellor whose decision thereon shall be final.

# Examination Committee

- 21. (1) There shall be an Examination Committee in the University the constitution of which shall be such as may be provided in the Regulations
  - (2) The Committee shall supervise generally all the examination of the University, including moderation and tabulation and perform the following other functions, namely:-
    - (a) to appoint examiners and moderators and if necessary to remove them;
    - (b) to review from time to time the results of the University examinations and submission of reports thereon to the Academic Council;
    - (c) to make recommendations to the Academic Council for the improvement of the examination system;
    - (d) to scrutinize the list of examiners proposed by the Board Studies, finalize the same and declare the result of the University.
  - (3) The examination committee may appoint such number of sub-committee

- as it thinks fit, and in particular. may delegate to any one or more persons or sub-committee, the power to deal with and decide cases relating to the use of unfair means by the examinees.
- (4) Notwithstanding anything contained in this act it shall be lawful for the Examination Committee or as the case may be for a sub-committee or any person to whom the Examination Committee has delegated its power in this behalf under sub section (3), to debar an examinee from future examinations of the University, if in its or his opinion, such examinee is guilty of using unfair means at any such examination.
- (5) Subject to the provisions of this Act and the Regulation, the Examination Committee may issue such directions as considers necessary for the arrangement for conduct of the examinations.

#### Other Authorities

22. The Constitution, powers and duties of other authorities of the University shall be such as may be prescribed.

### CHAPTER V AFFILIATION

# Affiliation of Colleges

- 23. (1) This section shall apply to the colleges.
  - (2) This Executive Council may, [with the previous permission/approval of the State Government]<sup>1</sup>, admit any college which fulfils such conditions of affiliation, as may be prescribed to the privileges of affiliation or enlarge the privileges of any college already affiliated or withdraw or curtail any such privilege.
  - (3) It shall be lawful for a college to make arrangement with any other college situated in the same local area, or with the University, for cooperation in the work of teaching or research.
  - (4) Excepts as provided by this Act, the management of a college shall be free to manage and control the affairs of the college and be responsible for its maintenance and upkeep, and its Principal shall be responsible for the discipline of its students and for the superintendence and control over its staff.
  - (5) Every college shall furnish such reports, returns and other particulars as the Executive Council or the Vice Chancellor may call for.

- (6) The Executive Council shall cause every college to be inspected from time to time at intervals not exceeding five years by one or more persons authorised by it in that behalf, and a report of the inspection shall be made to the Executive Council.
- (7) The Executive Council may direct a college so inspected take such action as may appear to it to be necessary within such period as may be specified.
- (8) The privileges of affiliation of a college which fails to comply with any direction of the Executive Council under sub-section (7) or to fulfill the conditions of affiliation may, after obtaining report from management of the college and with the previous sanction of the [State Government]<sup>1</sup>, be withdrawn or curtailed by the Executive Council in the accordance with the provisions of the Regulations.
- (9) Notwithstanding anything contained in sub-sections (2) and (8). if the management of any college has failed to fulfill the conditions of affiliation, the [State Government]<sup>2</sup> may, after obtaining a report from the Management and the Vice-Chancellor, withdraw or curtail the privileges of affiliation.

# Disqualification 24. for membership of Management

A person shall be disqualified for being chosen as, and for being, a member of the Management of a college (other than a college maintained exclusively by the State Government or by local authority), if he or his relative accepts any remuneration for any work in or for such college or any contract for the supply of goods to, or for the execution of any work for such college.

**Explanation:** The term "relative" shall have the meaning assigned to it in the explanation to sub-section (4) of section 17.

# Inspection and inquiry

- 25. (1) The State Government shall have the right to cause an inspection to be made by such person as it may direct, of any college, including its building, laboratories and equipment thereof and also of the examinations, teaching and other work conducted or done by it, or cause an inquiry to be made in respect of any matter connected with the administration and finances of such college.
  - (2) Where the State Government decides to cause an inspection or inquiry to be made under sub-section (1), it shall inform the Management of the

- college and a representative appointed by the management and where the Management fails to appoint a representative, the Principal of the college may be present at such inspection or inquiry and shall have the right to be heard on behalf of the Management but no legal practitioner shall appear, plead or act on behalf of the college at such inspection or inquiry.
- (3) The person or persons appointed to inspect or inquire under sub-section (1) shall have all the powers of a civil court while trying a suit under the Code of the Civil Procedure, 1908, for the purpose of taking evidence on oath and of enforcing the attendance of witnesses and compelling production of documents and material objects, and shall be deemed to be a civil court within the meaning of sections 345 and 346 of the Code of Criminal Procedure. 1973 and any proceedings before him or them shall be deemed to be judicial proceedings within the meaning of sections 193 and 228 of the Indian Penal Code.
- (4) The State Government may communicate to the Management of the college, the result of such inspection or inquiry and may issue direction as to the action to be taken and the management shall forthwith comply with such direction.
- (5) The State Government shall inform the Vice-Chancellor about the communication made by it to the Management under sub-section (4) and the Vice-Chancellor shall communicated the Executive Council the views of the State Government with such advice as the State Government may offer upon the action to be taken thereon.
- (6) The Vice-Chancellor shall then within such time as the State Government may fix, submit to it a report of the action taken or proposed to be taken by the Executive Council.
- (7) If the University authorities do not, within a reasonable time take action to the satisfaction of the State Government, the State Government may, after considering an explanation which the University authorities may furnish, issue such direction as it may think fit, and the University authorities shall be bound to comply with such directions.
- (8) The State Government may, at any time, call for a information from the

Management or Principal of college in connection with such inspection or inquiry.

Institute

26. The University, with the prior approval of State Government, may establish one or more institutes to organize and conduct teaching and research in any subject.

# Autonomous College

- [26-A(1)The university may grant, in such manner as may be prescribed, to an affiliated college which satisfies the conditions prescribed in that behalf, the privileges of an autonomous college, Such college may vary for the students receiving instruction therein, the courses of study prescribed by the University, and hold examinations in the courses so varied.
  - (2) The extent to which the courses may be varied and manner of holding the examinations conducted by such college shall be determined in each case by the University.
  - (3) Such a college shall be declared as an autonomous college in such manner as may be prescribed.

#### Constituent College

- 26-B(1) Constituent college shall be such as may be named by University.
  - (2) The Principal of a constituent college shall be responsible for the discipline of the students enrolled in the college and shall have general control over the ministerial and inferior staff allotted to the constituent college. He shall exercise such other powers as may be prescribed by the regulation specific to the powers of Principal.

#### Associate College

- 26-C(1) An associated college shall either be a Government college or Government Society college. Such college may be named by the University as associate college.
  - (2) It shall be lawful for an associated college to make arrangements with any other associated college or with the University for co-operation in the field of teaching."]<sup>1</sup>

Bar of charging 27. any donation etc. for admission to a college

No person connected with the management of a college and no principal or other teacher or employee thereof shall directly or indirectly take or receive or cause to be taken or received any contribution, donation, fees or

<sup>1.</sup> Insertion of new section 26-A, 26-B and 26-C by sec.3 of U. P. Act no. 18 of 2006. (w.e.f. 01 June, 2006).

any other payment of any sort, either in cash or in kind, except the fees at the rates laid down in the regulations from or on behalf of any pupil as a condition for granting him admission to or permitting him after such admission to continue in such college.

# Contribution and donation to college

28.

Where a contribution or donation, either in cash or in kind, is taken or received by any college including a college maintained exclusively by the State Government or a local authority, the contribution or donation so received shall be utilized only for the purpose for which it was given to it and the case of a college maintained exclusively by the State Government any cash contribution or donation shall be credited to the personal ledger account of such institution which shall be operated in accordance with the general or special orders of the State Government.

### CHAPTER-VI REGULATIONS

# Regulations how made

- 29. (1) The First Regulations of the University shall be made by the state Government by notification.
  - (2) The Executive Council may, from time to time, make new or additional Regulations or may amend or repeal the Regulations referred to in subsection (1):

Provided that the Executive Council shall not make, amend or repeal any Regulation affecting the status, power constitution of any authority of the University until such authority has been given a reasonable opportunity to express its opinion in writing on the proposed changes and any opinion so expressed has been considered by the Executive Council.

(3) Notwithstanding anything contained in the foregoing sections, the State Government may in order to implement any decision taken by it in the interest of learning, teaching or research on the basis of any suggestion or recommendation of the University Grants Commission or All India Council for Technical Education or the State or National Education Policy require the Executive Council to make new or additional Regulations or amend or repeal the Regulations referred to in sub section (1) or subsection (2) within a specified time and if the Executive Council fails to

comply with such requirement the State Government may make new or additional regulations or amend or repeal the Regulations referred to in sub-section (1) or sub-section (2).

## Regulations

- 30. Subject to the other provisions of this Act the Regulations may provide for any matters relating to the University and shall in particular, provide for-
  - (a) the appointment, powers and duties of the officers of the University;
  - (b) the constitution of Pension or Provident Fund and the establishment of an insurance scheme for the benefit of the officers and other employees of the University;
  - (c) the conferment of honorary degrees;
  - (d) the withdrawal of degrees and other academic distinctions;
  - (e) the conditions under which colleges may be admitted to the privileges of affiliation by the University and the conditions under which any such privilege may be withdrawn;
  - (f) the degrees and other academic distinctions to be awarded by the University, the qualification for the same and the amounts to be taken relating to the granting and obtaining of the same;
  - (g) the fees to be charged for courses of the study in the University and for admission to the examination, degrees and other academic distinctions of the University;
  - (h) the conditions of the award of fellowships scholarships, studentships, medals and prizes:
  - (i) the conduct of examinations including terms of office and manner of appointment and duties of examining bodies, examiners and moderators;
  - (j) the power to remove officers (excluding Chancellor) and employees of the University and their emoluments and terms and conditions of service;
  - (k) all other matters which by this Act are to be or may be provided for by the regulations.

### CHAPTER-VII ANNUAL REPORTS AND ACCOUNTS

Annual Report 31. (1) The Annual Report of the University shall be prepared under the direction of the Executive Council which shall include, among other matters, the steps taken by the University towards of fulfillment of its

objects.

- (2) The annual report so prepared shall be submitted to the Chancellor on or before such date as may be prescribed.
- (3) A copy of annual report, prepared under sub-section (1) shall also be submitted to the State Government.

# Accounts and audit

- 32. (1) The annual accounts and balance sheet of the University shall be prepared under the direction of the Executive Council and shall, once at least every year, and at intervals of not more than fifteen months, be audited by the Director, Local Fund Accounts, Uttar Pradesh or by such person or persons as the State Government may authorise in this behalf.
  - (2) A copy of the annual accounts and the balance sheet together with the audit report thereon shall be submitted to the State Government along with the observation, if any, or the executive council before the thirtieth of September's every year.
  - (3) Any observation made by the State Government be on the annual accounts shall be brought to the notice of the Executive Council and the views of the Executive Council if any, on such observations shall be submitted to the State Government.

#### Surcharge

- 33. (1) Whenever any complaint is received by the State Government regarding loss, waste or misapplication of any money or property of the University or the State Government on its own thinks fit, it may direct for special audit of the University being done by the Director, Local Fund Accounts. Uttar Pradesh or by any officer subordinate to him.
  - (2) On receiving special audit report, the State Government shall issue a notice to the officer of the University on account of whose negligence or misconduct, the loss, waste or misapplication referred to in sub-section (1), has occurred, calling upon him to explain his action within the time fixed by the State Government in this behalf.
  - (3) The State Government, after considering the audit report and the reply of the officer referred to in sub-section (2), may take suitable decision in this behalf.

(4) If the State Government is of the opinion that the officer should be held responsible for paying the surcharge determined by the State Government, the surcharge shall be recovered as arrears or in such other manner as may be directed by the State Government.

### CHATER-VIII MISCELLANEOUS

#### Manner of appointment of officers and members of authorities

- 34. (1) Except as expressly provided by this act, or the Regulations, officers of the University and members of authorities of the University shall so far as may be, be chosen by methods other than election.
  - (2) Where a provision is made in this Act of the regulation for any appointment by rotation or according to seniority or other qualifications the manner of rotation and determination of seniority and other qualifications shall be such as may be prescribed.

# Filling of casual vacancies

- 35. (1) Any casual vacancy among the members, other than ex-officio members, of any authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up was chosen and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member.
  - (2) A person who is a member of an authority of the University as a representative of another body, whether of the University or outside, shall retain his seat on such authority for so long as he continues to be the representative of such body.

#### Proceeding not to be invalidated in vacancy, etc.

- 36. No act or proceeding, of any authority or body or committee of the University shall he invalid merely by reason of:
  - a. any vacancy or defect in the institution thereof, or
  - b. some person having taken part in the proceedings who was not entitled to do so, or
  - c. any defect in the election, nomination or appointment of a person acting as member thereof, or
  - d. any irregularity in its procedure not affecting the merits of the case.

Power of the State Government to issue direction

["36-A The State Government may issue such directions from time to time to the University on policy matters, not in consistent with the provisions of this Act, as it may deem necessary. Such directions shall be complied with by the University.]<sup>1</sup>

Removal from membership of the University 37. The Executive Council may by a two-third majority of the members present and voting remove any person from membership of any authority or other body of the University upon the ground that such person has been convicted of an offence which in the opinion of the executive Council, is an offence involving moral turpitude or upon the ground that he has been guilty of scandalous conductor had behaved in a manner unbecoming of a member of the University and may upon the same grounds withdraw from any person any degree of certificate conferred or granted by the University.

# Reference to the Chancellor

38. If any question arises whether any person has been duly elected or appointed as, are is entitled to be member of any authority or other body of the University or whether any decision of any authority or the officer of the University (including any question as to the validity of a regulation) is in conformity with this Act or Regulations made thereunder the matter shall be referred to the Chancellor and the decision of the Chancellor thereon shall be final:

Provided that no reference under this section shall be made:-

- (a) more than three months after the date when the question could have been raised for the first time;
- (b) by any person other than an authority or officer of the University or a person aggrieved.

Bar of suit

39. No suit or other legal proceeding shall lie against the State Government or the University or any officer, authority or body thereof in respect of anything done or purported or intended to be done in pursuance of the Act or Regulations made thereunder.

<sup>1.</sup> Insertion by sec. 4 of U. P. Act no. 18 of 2006. (w.e.f. 01 June, 2006).

Mode of proof of University record

- 40. (1) A copy of any receipt, application, notice order, proceedings or a resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University if certified by the Registrar shall be received as prima facie evidence of such receipt application, notice order, proceedings, resolution or a document or the existence of entry in the register and shall be admitted as evidence of the matters and transactions therein recorded where the original thereof would if produced have been admissible in evidence.
  - (2) No officer of servant of the University shall in any proceeding to which the University is not a party, be required to produce any document, register or other record of the University the contents of which can be proved under sub-section (l) by a certified copy, or to appear as a witness to prove the matters and transactions recorded therein unless by order of the court made for special cause.

Insertion of section 40-A

["40-A With effect from the date of commencement of the Uttar Pradesh Technical University (Amendment Act, 2013 any reference to the Gautam Buddh Technical University or Mahamaya Technical University in any rules, Statues, regulations, ordinances and statutory instruments of any law for the time being in force or in any document o proceedings shall be construed as a reference to the University".]<sup>1</sup>

Insertion of new section 40-B ["40-B With effect from the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2015 any reference to the Uttar Pradesh Technical University, Lucknow in any rules, statutes, regulations, ordinances and statutory instruments of any law for the time being in force or in any document or proceedings shall be construed as a reference to Dr. APJ Abdul Kalam Technical University Uttar Pradesh, Lucknow.]<sup>2</sup>

<sup>1.</sup> Insertion by sec. 6 of U. P. Act no. 21 of 2013. (w.e.f. 01 November, 2013).

<sup>2.</sup> Insertion by sec. 4 of U. P. Act no. 13 of 2015. (w.e.f. 09 September, 2015).

Power to remove difficulties

41. (1) The State Government may, for the purpose of removing any difficulty by notified order direct that the provision of this Act shall during such period as may be specified in the order, have effect subject to such adaptations whether by way of modification, addition or omission as it may deem to be necessary or expedient:

Provided that no such order shall be made after [June 30, 2014]<sup>1</sup>

- (2) Every order made under sub-section (1) shall be laid before both the Houses of the State Legislature.
- (3) No order under sub-section (1) shall be called in question in any court on the ground that no difficulty as is referred to in sub-section (1) existed or required to be removed.

<sup>1.</sup> Subs. by sec. 7 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

# उत्तर प्रदेश सरकार विधायी अनभाग-1 संख्या-1248/सत्रह-वि-1-1(क)-19-2000 लखनऊ, 8 मई, 2000

# <u>अधिसूचना</u> विविध

"भारत का संविधान' के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश विधान मण्डल द्वारा पारित उत्तर प्रदेश प्राविधिक विश्वविद्यालय विधेयक, 2000 पर दिनांक 7 मई, 2000 को अनुमित प्रदान की और वह उत्तर प्रदेश अधिनियम, संख्या 23, सन् 2000 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

# उत्तर प्रदेश प्राविधिक विश्वविद्यालय अधिनियम, 2000<sup>1</sup>

(उत्तर प्रदेश अधिनियम संख्या 23 सन् 2000) (जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश में प्राविधिक शिक्षा की उन्नति और विकास के लिए प्राविधिक विश्वविद्यालय की स्थापना करने और उससे संबंधित या आनुषंगिक विषयों की व्यवस्था करने के लिए

#### अधिनियम

भारत गणराज्य के इक्यावनवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है:-

## अध्याय - एक प्रारम्भिक

#### संक्षिप्त नाम

यह अधिनियम उत्तर प्रदेश प्राविधिक विश्वविद्यालय अधिनियम, 2000 कहा जायेगा।

### परिभाषायें

- 2- जब तक कि संदर्भ से अन्यथा अपेक्षित न हो, इस अधिनियम में-
  - [(क) 'विद्यालय' का तात्पर्य विश्वविद्यालय से सम्बद्ध किसी महाविद्यालय या किसी संस्था से है और उसके अन्तर्गत धारा 26-क, 26-ख और 26-ग के अधीन निर्दिष्ट क्रमशः स्वायत्त महाविद्यालय, घटक महाविद्यालय और सहयुक्त महाविद्यालय भी होंगे,]1

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<sup>1.</sup> इस अधिनियम को देखने के लिए उ0प्र0 असाधारण सरकारी गजट, दिनांक 08 मई, 2000 देखें। (दिनांक 08 मई, 2000 से प्रभावी)।

<sup>2.</sup> यू.पी. अधिनियम संख्या-18 सन् 2006 की धारा 2 द्वारा प्रतिस्थापिता (01 जून, 2006 से प्रभावी)।

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121/2 mRrj insk ilfof/kd fo'ofo ky; 1/1 akksku½ vf/kfu;e] 2013 ds ikjEHk gksus ds fnuked dks dywlf/kifr] dy ifr] dk; I ifj"kn fo k ifj"kn rFkk bl : i eaxkse cap ilfof/kd fo'ofo ky; ] y [kuÅ eain/kkj.k djusokysvU; ilf/kdkj; kal sfey dj fo'ofo ky; dk fuxfer fudk; xfBr gkxkA]<sup>2</sup>

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<sup>1.</sup> यू.पी. अधिनियम संख्या-13 सन् 2015 की धारा 2 द्वारा प्रतिस्थापित। (09 सितम्बर, 20015 से प्रभावी)।

<sup>2</sup> व ४. यू.पी. अधिनियम संख्या-21 सन् 2013 की धारा 3 द्वारा प्रतिस्थापिता (01 नवम्बर, 2013 से प्रभावी)।

<sup>3.</sup> यू.पी. अधिनियम संख्या-13 सन् 2015 की धारा 3 द्वारा जोडा गया। (09 सितम्बर, 20015 से प्रभावी)।

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12½ mRrj inšk ikfof/kd fo'ofo|ky; 14 åkkklu½ vf/kfu;e] 2013 dsikjEHk gksus ds fnuked dks;k mldsi'pkr iR; sd fo|ky; ;k l kEKk] tks/kkjk 3 dh mi/kkjk 14½ ea fufnZV fo'ofo|ky; kal slEc);k lg;pr jgh gks vFkok mudk ,d ?kVd egkfo|ky; ;k l kEKk jgh gks dks fo'ofo|ky; lslEc);k lg;pr le>k tk; xk vFkok mUghafuckl/ku vks 'krkaij tSk osinoZeaFks tc rd fd fo'ofo|ky; }kjk vU;Fkk fofgr u gks fo'ofo|ky; dk];FkkfLFkfr ?kVd egkfo|ky; ;k l kFkk cu tk; xkh]¹

## fo'ofo | ky; I Hh oxkavký i (kkacisty, glock

fo'ofo|ky; I Hkh 0; fDr; ka ds fy, gkskl Hky} gh os fdI h ox1; k er ds gkl i frcU/k; g g\$ fd bI /kkjk dh fdI h ckr Is; g ugha I e>k tk; xk fd fo'ofo|ky; kkjk fdI h Hkh f'k{k.k i kB; de ea fofu; eka}kjk vo/kkfjr I { ; k I s v f/kd Nk= i fo"V djus dh v i { kk g } k

vxrj ifrcak ; g g\$fd bl /kkjk dh fdlh ckr ls; g ughale>k tk; xk fd fo'ofo|ky; dks vu\( \) fipr tkfr; k\( \) vu\( \) fipr tutkfr; ka; k ukxfjdkads vU; fi NM\( \) oxk\( \) ds Nk=kads i \( \) \( \) k ds fy, fo'k\( \) k micU/k cukuk euk g\( \)

ifrcU/k; g Hkh gSfd fo'ofo|ky; fdIh fo|ky; dks $\vee$ uU; : i Isefgyk $\vee$ kadsfy, ikf"kr dj Idrh gN

## fo'ofo | ky; dh 'kfDr; k vký drð;

- 6& fo'ofo|ky; dh fuEufyf[kr 'kfDr; ki  $\vee$ k\$ drb; gkax}  $\vee$ Fkkb%&
  - Interpretation of the second for the second for
  - fdlh fo|ky; dkslEc)rk dk fo'k\$kkf/kdkj inku djuk ;k igyslsghlEc)rk iklr fdlh fo|ky; dsfo'k\$kkf/kdkjkadksc<kuk ;k fdlh ,dsfo'k\$kkf/kdkj dksokil ysuk ;k mleadeh djuk vk§ ,dsfo|ky;kadk ekx2n'kû djuk vk§ mudsdk;ldk fu;æ.k djuk
  - 物数 mikf/k; ka; k [, **sh vu; 'k6{kd fof'k'Vrk; a ths fofgr dh tk, }** dks l **a**LFkr djuk vk**j** inku djuk
  - /2k½ , s o; fDr; kads fy, ijh{kk∨kadk ∨k; kstu djuk ∨ks mllgamikf/k; ka; k [,shvu; 'ks(kd fof'k'vrk; atksfofgr dh tk,]³ inku ∨ks l Einku djukA

\_\_\_\_\_

यू.पी. अधिनियम संख्या-21 सन् 2013 की धारा 4 द्वारा प्रतिस्थापिता (01 नवम्बर, 2013 से प्रभावी)।
 व 4. यू.पी. अधिनियम संख्या-21 सन् 2013 की धारा 5 द्वारा संशोधिता (01 नवम्बर, 2013 से प्रभावी)।

 $\frac{1}{4}$ ,  $\frac{1}{4}$  ft lightus fall h fo | ky; ea fall h f'k{k.k i kB; de dk  $\frac{1}{4}$ ; u fal; k gk}

; k

 $\frac{1}{2} \frac{1}{2} \frac{1}$ 

1944-1/2 fofu; eka ea vf/kdfFkr jhfr vk\$ 'krkads v/khu ekun mikf/k; k; ; k vU; fof'k"Vrk; a inku djuk]

1/10/2 fofu; ekads vunj kj vf/kNk=ofRr; kaj Nk=ofRr; kaj fo | kofRr; kaj Nk=l gk; rk ofRr; kaj vkaj ikfjrks kdkadks l fil Fkr djuk vkaj mUgainku djuk

1/2N/2 , sin Qhi vks, vu; itikki ekaxuk vks, itir djuk tksfofu; eka}kjk fu; r fd; s tk; s

1/4t/2 'k6{kd nf"V I sfi NM+oxkivk; I empk; kaeaitkfof/kd f'k{kk dksmlufr dsfy, micl/k djuk

½ fuEufyf[kr dsfy, micl/k djuk‰

¼, d½ jk"Vħ; dM⅓ dkj; k rRI eku vU; læBukadksik5k.k

 $\frac{1}{2}$  \text{hkijhfid \times kij | 1 \text{0}; if \text{ik(k.k] \times kij}}

1/2 hu½ [ksyka∨ks | [ksy&dm Dycka

) ikT; Ijdkj }kjk Iftr inkaij fo'ofo|ky; dsvf/kdkfj; kavk\$ de;bkfj; kadh fu; fDr djuk

1/4/½ jkT; ljdkj; k dblnzljdkj lsmigkj] vunnku] nku; k l Unku itlr djuk vkj; ; FkkfLFkr] olh; rdrkj nkudrkz; k vUrjd lspy; k vpy lEifkr dholh; r] nku; k vUrj.k itlr djuk vkj mls/kkj.k djuk vkj mldk izU/k djuk]

 $\mbox{MB}\$ 

% vU; fo'ofo|ky; ka; k i kt/kdkfj; kals, slhjhfr Is vksj, sls i z, kst uka ds fy, j ft Uga fo'ofo | ky;
I e; & I e; i j vo/kkfjr dja I gdk; I; k I g; ksv djuk

fo'ofo | ky; ds mnns; kadks vxil j djusds fy, vko'; d , s l Hkh vll; dk; I djuk] pkga; s mi; Dr 'kfDr; kads vkulklaxd gka; k u gka

v/; k; &rhu fo'ofo|ky; dsvf/kdkjh

# fo'ofo | ky; dsvf/kdkjh

7&fo'ofo|ky; dsfuEufyf[kr vf/kdkjh gkaks

%d% dyykf/kifr %[k½ dyyifr %x½ ifr&dyyifr 1/2k½ foRr vf/kdkjh

1/M-1/2 day I fpo

½p½ ijk(kk fu; ≱d

%N½ fo'ofo|ky; ds, slsvU; vf/kdkjh tksfofu; eka}kjk fo'ofo|ky; dsvf/kdkjh ?kkf"kr fd; stk; fA

## dykf/ki fr

8&1/41½ jkT; iky fo'ofo|ky; dk døykf/kifr gksxkA og viu&vius in ds vk/kkj ij fo'ofo|ky; dk i/kku gksxk vk§ tc og mifLFkr gks rk§ fo'ofo|jky; dk i/kku gksxk vk§ tc og mifLFkr gks rk§ fo'ofo|ky; dsfdlh nh{kkUr lekjkg dk lHkkifrRo djsxkA

1/2½ I Eekfur mikf/k inku djusdk iltrko dyskf/kifr dh iff'V dsv/;/khu gkskA

1/8½ dayifr dk; g drD; gksk fd og fo'ofo|ky; dsilkklu dk; llslæf/kr, slhlapuk; k vflkys[k] ftUgadaykf/kifr ekxs} ilror djak

 $\mbox{\sc May}$  dyskf/kifr dks, \$1 h vU; 'kfDr; kagksch tksmlsbl vf/kfu; e; k fofu; eka}kjk mudsv/khu inku dh tk; \$1 h

### dyifr

9&1/41½ dayifr] fo'ofo|ky; dk iwkidkfyd o&rfud vf/kdkjh gkxk vký og daykf/kifr }kjk ikfof/kd f'k{kk ds {ks= ea id; kr, sls 0; fDr; ka ea ls fu; pr fd; k tk; xk] ftuds uke mi/kkjk½½ ds micalkka ds vuq kj xfBr l fefr }kjk mls iLrqr fd; s x; s gkb/ i frcU/k ; g g\$fd i Fke dayifr jkT; ljdkj }kjk fu; pr fd; k tk; xkA

½½ mi/kkjk ¼1½ ea fufnŽV l fefr ea fuEufyf[kr l nL; gkax} ∨Fkklr%&

%d½ikfof/kd f'k{kk foHkkx eajkT; ljdkj dk; FkkfLFkfr ie([k lfpo; k lfpo] tkslfefr dk lakstd Hkh gkskl]

¼[k½vf[ky Hkkjrh; rduhdh f'k{kk ifj"kn }kjk uke&fufnïV ,d 0;fDr %x½d**y**kf/kifr }kjk uke&fufnïV ,d 0;fDrA

[½3½/d½dsy, sls0; fDr dsy ifr dsin ij fu; fDr dsfy, ik= gkaxsftllgkeus65 o lk/dh ∨k; qiklr ugha dh gS

1/2 k½ dayifr viusin ij dk; Ekkj xg.k djusdh rkjh[k Isrhu o"kZdh vof/k rd vFkok 68 o"kZdh vk; qibir gkusrd] tksHkh igysgkjin /kkj.k djxk

1/x½ dayifr] ft lus65 o "k²dh vk; qibir ughadh g\$ dksbl : i eanbijsdk; bky dsfy, fu; prfd; k tk ldxk%

ijUrqdyki/kifr dkslæf/kr vkj LogLrk(kijr y{k}k)kjk dyvifr viuk in R; kx dj ldxk vkj dyki/kifr }kjk, kk R; kx&i= eatij dj fy; stkusij og viuk in /kkj.k djuslsfojr gkstk; xkA]<sup>1</sup>

 $\mbox{44}\mbox{4} dy \mbox{ifr dh miyfC/k; ka $\sime$k$ lok dh $\sime$U; 'kr\hat{1}, \dagger{1}$ h gk\hat{1}kT; I j dkj }kjk I e; ≤ ij $\sime$0/kkfjr dh tk; \hat{1}$$ 

<sup>1.</sup> यू.पी. अधिनियम संख्या-28 सन् 2007 की धारा 2 द्वारा प्रतिस्थापित। (25 अगस्त, 2007 से प्रभावी)।

ifrcU/k; g gSfd fdIh dyvifr dh miyfC/k; ka $\vee$ k $\S$  I sok dh  $\vee$ U; 'krk $\S$  ea mI ds dk;  $\Sigma$ dky ds nk $\S$ ku mI dsfy,  $\vee$ ykHkdkjh ifjor $\Sigma$ u ughafd; k tk; xkA

tgk; dgyifr vuijfLFkr] vLoLFkrk; k fdl h vll; dkj.k I s viusdR; kadk fuogu djusea vleFklgk} ogkaifr&dgyifr rc rd dgyifr dsdR; kadk fuogu djxk tc rd fd dgyifr viuk inHkkj iψ% xg.k u dj yA

%%; fn dykf/kifr dh jk; ea dyifr tku&cw>dj bl vf/kfu; e ds micU/kka dks dk; ktUor ugha djrk g\$; k dk; ktUor djus I s bUdkj djrk g\$; k vius ea fufgr 'kfDR; ka dk nq lk; kx djrk g\$; k; fn dykf/kifr dks vU; Fkk; g irhr gks fd dyifr dk in ij cuk jguk fo'ofo | ky; ds fy, vfgrdj g\$rks dykf/kifr], ∮h tkp djus ds i'pkr t∮k og mfpr I e>∮vkn∮k }kjk] dyyifr dks g\$k I drk g\$k

mi/kkjk 1/6½ ea fufn IV foll h tkp ds fopkjk/khu jgus ds nkjku ; k , l h tkp ds vuq; kr jgrs gq daykf/ki fr ; g vknšk ns I drs ga fd to rd vxrj vknšk u fn; k tk; &

/dl/ , stk dayifr] dayifr ds in ds dk; I tapkyu I s fojr jgskk fdllra ml s og miyfc/k; ka ikir gkrh jgskh ftudsfy, og vli; Fkk gdnkj Fkk]

14/2 | dayifr in ds dk; I dk I pokyu] vknšk ea fofufnžV 0; fDr } kjk fd; k tk; skA

## dwifr dh 'kfDr; lavks drib;

10&1/41½ dy if r fo'ofo | ky; dk i / kku dk; i kyd vky 'kykf.kd vf/kdkjh gkxky8.

 $V_{Cl}$  fo'ofo | ky;  $V_{Cl}$  fo | ky; ka ds dk;  $V_{Cl}$  fo'ofo | ky;  $V_{Cl}$  fo' fo | ky; ka ds dk;  $V_{Cl}$  fo' ka ij | kekU; | k;  $V_{Cl}$  fu;  $V_{Cl}$  fu;  $V_{Cl}$  fo' ofo | ky;  $V_{Cl}$  fo' ofo | ky;  $V_{Cl}$  fo' ofo | ky; ka ds dk;  $V_{Cl}$  fo' ofo | ky;  $V_{Cl}$  f

 $\frac{1}{2}$  fo'ofo | ky; ds i kf/kakfj; ka ds fofu'p; ka dks dk; kflor djakk]

/w// day/kf/kifr dh vujifLFkfr eafo'ofo|ky; dsfdlh nh{kkar lekjkag dk lHkkifrRo djxk]

%k½ fo'ofo | ky; eavuqkkl u cuk; sj [kus ds fy, mRrjnk; h gkxk]

fo'ofo|ky; dhijh{kkvkadk leqipr <ax Isvk§ Bhd le; ij vk;kstu vk§ lapkyu djusdsfy, vk§; g lquf'pr djusdsfy, mRrjnk;h gksxadh, § h ijh{kkvkadsifj.kke 'kh?krk lsidkf'kr fd;stk;avk§ fo'ofo|ky; dk f'k{kk l = fu;r fnukad dksikjEHk vk§ leklr gk§

1/2% dysifr dk; 1/1 fj"kn] fo | k i fj"kn  $\lor$ k\$ folkr | fefr dk i nsu | l nL;  $\lor$ k\$  $\lor$ /; {k gkxkA

dy ifr dks fo'ofo|ky; ds fdlh vl); ikf/kdkjh; k fudk; dh cBd ea cksyus vky vl); Fkk Hkkx ysus dk vf/kdkj gkskl fdllrqog bl mi/kkjk ds vk/kkj ij er nsus dk gdnkj u gkskl

dy ifr dk; g drD; gkxk fd og bl vf/kfu; e vk§ fou; eka ds micU/kka dk fu"Bkinod vunikyu fd; k tkuk l nuf'pr djavk§ dyykf/kifr dh 'kfDr; ka ij ifrdny i bkko Mkysfcuk] mls, dh l Hkh 'kfDr; ka iklr gkxh tksml fufeRr vko'; d gkA

1/5½ dayifr dksdk; if j"kn] fo | k if j"kn vkj for I fefr dkscBd caykus; k cayokusdh 'kfDr gksch]

ifrcU/k ; g g\$fd og fo'ofo|ky; dsfdIh  $\lor$ U;  $\lor$ f/kdkjh dks; g 'kfDr iR; k; kftr dj I drk q\$A

tgk; dkb2, 1 k vR; ko'; d ekeyk gk3 ftlearRdky dk; bkgh djuk vis{kr gks vk3 mldslocalk eadk; bkgh djus ds fy, bl vf/kfu; e }kjk; k mlds v/khu l'kDr fo'ofo | ky; ds fdlh vf/kdkjh; k ikf/kdkjh; k vU; fudk; }kjk bl ij rRdky dk; bkgh u dh tk lds rks dqyifr, sh dk; bkgh dj ldrk gS tks og Bhd le>s vk3 vius }kjk dh x; h dk; bkgh dh rRdky fjikb/log dqykf/kifr vk3, sh s vf/kdkjh] ikf/kdkjh; k vU; fudk; dksHkh nxk tkslkekU; de eaml ekeysdslocalk eadk; bkgh djr%

ifrcU/k; g g\$fd; fn mleafofu; ekalsdkb1fopyu gksrksdgykf/kifr dsinok1uppknu dsfcukdyifr dkb1, slsdk; bkgh ughadjskk%

vxrj ifrcU/k; g gSfd; fn vf/kdkjh] itf/kdkjh; k vU; fudk; dh jk; gksfd, dh dk; bkgh ughadh tkuh pkfg, Fkh] rks og ekeyk dtykf/kifr dksfufnŽV dj ldrk gStks; k rksdtyifr }kjk dh xbZdk; bkgh dh itj V dj ldrk gS; k mlsfu"itlkkoh dj ldrk gS; k mls, dh jhfr lsmikUrfjr ldrk gSftls og Bhd le>s vkj rntjjkUr og dk; bkgh; FkkfLFkfr itlkkoh ughagkskh; k mikUrfjr: i en itlkkoh gkskh] fdUrq, dsfdlh fu"itlkkohdj.k; k mikUrj lsdtyifr ds vknåk }kjk; k mlds v/khu igysdh x; h fdlh ckr dk fof/kekU; rk ij dkbZifrdny itlkko ughaiMsk%

ifrcU/k; g Hkh gSfd fo'ofo|ky; dh l  $\mathfrak{s}$ k eafdl h 0; fDr dk $\mathfrak{z}$ tks bl mi/kkjk ds  $\mathfrak{v}$ /khu d $\mathfrak{s}$ yifr}kjk dh  $\mathfrak{x}$ ; h dk; bkgh l s 0; fFkr gks ,  $\mathfrak{s}$  h dk; bkgh ds fo: ) ml fnukæd l s tc ml s ,  $\mathfrak{s}$  h dk; bkgh ds l  $\mathfrak{s}$ ak eafofu'p; l s l  $\mathfrak{s}$  fipr fd; k tk,] rhu ekg ds Hkhrj dk;  $\mathfrak{d}$  fj"kn dks  $\mathfrak{v}$  hy djus dk  $\mathfrak{v}$ f/kdkj gksk  $\mathfrak{v}$ k $\mathfrak{s}$  rn $\mathfrak{s}$ j klr dk;  $\mathfrak{d}$  ifj"kn d $\mathfrak{s}$ yifr  $\mathfrak{s}$  kjk dh  $\mathfrak{x}$ ; h dk; bkgh dh i $\mathfrak{s}$  k mikUrfjr dj l drh g $\mathfrak{s}$ ; k ml s myV l drh g $\mathfrak{s}$ 

M½ mi/kkjk%6½ dh fdlh ckr lsdgyifr dksdkbZ, slk 0;; mixr djus dsfy, l'kDr ughale>ktk; xk tkslE; d:i lsikf/kdru gksvkj ftldh 0; oLFkk ctV eau dh x; h gkA

1/8½ dayifr, shh vU; 'kfDr; kadk iz kx djxk tksfd fofu; eka}kjk fu/kkfjr dh tk; A

# ifrdyifr

11&1/41½ dayifr] dk; lifj "kn ds vuepknu Isfo | ky; ka ds vkpk; ka ea Isfd Ih, d dks i frdayifr fu; Oprdj I drk gA

1/2½ ifrdyvifr] dyvifr dsill kn i; Ør in /kkj.k djxkA

1/8½ ifrdy ifr , 1 k ekunş ikus dk gdnkj gkxk t1 k jkT; ljdkj }kjk le; ≤ ij ∨o/kkfjr fd; k tk;

141 ifrdayifr , sis ekeyka ea dayifr dhil gk; rk djxk ftllga dayifr le; ≤ ij bli fufeRr; Fkkfofufn V djs v ksj dayifr dh v u ij fL Fkfr ea og fo' ofo | ky; dh c Bbd dh v /; {krk djxk v ksj , sih v li; 'kfDr; ka dk i z kx djxk v ksj , sis dr D; ka dk i ky u djxk ftllga dayifr mis i kas; k i R; ks kftr djak

# for vf/kdkjh

12&¼1½fo'ofo|ky; dsfy, ,d foRr vf/kdkjh gkxk ftlsjkT; ljdkj vf/klupuk }kjk fu;Qr djxh vkj mldsikfjJfed vkj HkRrkadk Hkqrrku fo'ofo|ky; }kjk fd;k tk;xkA

1/2½ for vf/kdkjh] dk; lifj"kn ds le{k ctV ½okf"kd vueku½ vk§ y{kk fooj.k ilrr djus vk§ fo'ofo|ky; dh vký lsfuf/k; kadk vkgj.k vký forj.k djusdsfy, mrjnk; h gkskA

1834 for vf/kdkjh dks dk; ili fj"kn en cksyus vkj ml dh dk; ibkfg; kn en vi); Fkk Hkkx ysus dk vf/kdkj gksk fallroen nsus dk gankj u gkskA

141/2 for vf/kdkjh dsfuEufyf[kr drD; gkxs%

- %d½ ; g I fuf'pr djuk fd fo'ofo|ky; }kjk fofu/kku I s flkUu dkbZ 0;; tks ctV }kjk
  ikf/kdr u gk} u fd;k tk,%
- 1/4[k½ fdlh, slsitrkfor 0; ; dksvLohdkj djuk tksbl vf/kfu; e dsmicU/kka; k fofu; ekads fdUgh fucU/kukadk mYyaku djrk gks
- ½½ ; g l fuf'pr djuk fd dkb/l vl); foRrh; vfu; ferrk u dh tk; vkj y{kk ijh{kk ds nkjku minf'kr fdllgh vfu; ferrkvkadks Bhd djus ds fy, dk; bkgh djuk}
- %k½; g l fjuf'pr djuk fd fo'ofo|ky; dh l EifRr ∨k§ fofu/kkukadk l E;d~: i l s i fjj{k.k ∨k§ i fjj{k.k ∨k§ i cU/k fd;k tk jgk g\$A

1/5½ for vf/kdkjh] dhigpp fo'ofo|ky; ds,slsvfHkys[kkarFkk nLrkostkard gksch vkg og mllgailrr djusvkg fo'ofo|ky; kadsdk; dykikalsl Ecfl/kr,slh lipuk nsusdh vis(kk dj ldsck tksmldhjk; eamldsdri); kadk ikyu djusdsfy, vko'; d gksch

161/2 for vf/kdkjh] fo'ofo|ky; dh vkj IsIHkh I fonk; a djxk vkj mI ij gLrk{kj djxkA

1/2/2 for vf/kdkjh dh vU; 'kfDr; ka vkj dr; , s s gkæks tks fofgr fd; s tk; &

## dyl fpo

13&1/41½ dtyl fpo] fo'ofo|ky; dk, d iwkbkfyd vf/kdkjh gkskA

12% dy/l fpo dh fu; (Dr jkT; ljdkj)kjk, (ls fucl/kuka vk) 'krki ij dh tk; xki ts fofgr dh tk;

181/2 dayl fpo] dks fo'ofo | ky; dh vkj ls vfllkys[k vfllkiækf.kr djus dh 'kfDr gkschA

1/4½ dayl fpo] fo'ofo|ky; ds vflkys[kka vks | l kekl); empt dh | E; d~vflkj {kk ds fy, mRrjnk; h gkskk og dk; li fj "kn~dk insu | fpo gkskl vks og dk; li fj "kn ds | e {k , s h | e | r | pouk i l r r | djus ds fy, ck/; gksk tksml ds dk; l | Ei knu ds fy, vko'; d gks og , s svl; dr l); ka dk | kkh i kyu djsk tks fofgr fd; s tk; a; k dk; li fj "kn~; k dayi fr } kjk | e; & | e; i j vi s {kr gks fd l r q og b | mi/kkj k ds vk/kkj i j er nsus dk gdnkj u gkskk |

1/6½ d**y**/l fpo dks fofu; eka ea; Fkk micfl/kr ds flok; ] fo'ofo|ky; ea fdlh dk; I ds fy, dkb/likfjJfed u rksfn; k tk; xk vkj u og Lohdkj djxkA

# ijh(kk fu;æd

14&¼1½ ijh{kk fu; æd] fo'ofo|ky; dk iwkЫkfyd ∨f/kdkjh gkskA

1/2% ijh{kk fu; a=d dh fu; apr jkT; ljdkj }kjk vf/kl pouk }kjk dh tk; xxh vkj mldsikfjJfed vkj HkRrka dk Hkaxrku fo'ofo|ky; }kjk fd; k tk; xxkA

18% ijh{kk fu; =d vius dk; lslsts/kr vfHkys[kkadh lE; d vfHkj{kk ds fy, mRrjnk; h gkxkA og fo'ofo|ky; kadh ijh{kk l fefr dk insu l fpo gkxk vks og ,slh l fefr ds le{k ,slh leLr tkudkjh iLrr djus dks ck/; gkxk tks ml ds dk; llEiknu ds fy, vko'; d gks og ,sls vl; drb; kadk Hkh ikyu djxk tks fofue; }kjk fofgr fd; s tk; a; k dk; lifj"kn vFkok døyifr }kjk le; ≤ ij vis{kr gks fdllrq og bl mi/kkjk ds vk/kj ij er nsus dk gdnkj u gkxkA og fdlh fo|ky; ls, slh fooj.kh iLrr djus dh; k, slh tkudkjh nsus dh vi{kk dj l drk g\$ tks ml ds drb; kads fuogu ds fy, vko'; d gksA

1/4½ dayifr ds v/kh{k.k ds v/khu jgrs gq ijh{kk fu; a=d vius v/khu dk; a]r de;pkfj; ka ds Åij it kkl fud fu; a=.k j [ksxk vks] mlsbl lacak ea dayl fpo dh l Hkh 'kfDr; ka iklr gkaxhA

1/5½ ijh{kk l fefr ds v/kh{k.k ds v/khu jgrsgq] ijh{kk fu; æd ijh{kk∨kadk l pokyu djsk vk§ mudsfy, vko'; d l Hkh vU; icalk djsk vk§ rRl calkh l Hkh ifd; kvkads l E; d~fu"iknu ds fy, mRrjnk; h gkskA

16½ ijh{kk fu; æd dksjkT; ljdkj ds∨knšk ds∨uq kj dsflok; fo'ofo|ky; eafdlh dk; ldsfy, dkblikfjJfed u rksfn; k tk; xk ∨k\$, u og Lohdkj djxk

7½; fn dHkh ijh{kk fu; æd fdl h dkj.ko'k dk; I djus ea ∨l eFkI gks; k ijh{kk fu; æd dk in fjDr gk} rks ml ds in ds l eLr drD; kadk i kyu; FkkfLFkfr ijh{kk fu; æd ds i ψ% dk; Ækkj l Hkkyus; k fjDr ds Hkjs tkus rd , s 0; fDr }kjk l a kfnr fd; k tk, xk] ftl s dsy i fr }kjk fu; pr fd; k tk; A

### vii; vfèkdkij; kadh 'kfä; kadrii; lok dh fuclèku vkj 'krii

bl vf/kfu; e ea; Fkk vU; Fkk mical/kr ds flok; ] daykf/kifr] dayifr] for vf/kdkjh vkj dayl fpo ls flkUu fo'ofo | ky; ds vf/kdkfj; ka ds fu; qDr ds <ax] laok ds fucU/ku vkj 'krkivkj 'kfDr; ka vkj drD; , slh qkaxh tsls fofgr dh tk; al

v/;k;&pkj fo'ofo|ky; dsikf/kdkjh

# fo'ofo|ky; dsikf/kdkjh

16&fo'ofo|ky; dsfuEufyf[kr ikf/kdkjh gkkk} vFkklr%&

1/d½ dk; 1 i fj "kn

1/4[k½ fo|k ifj"kn

½x½ foRr I fefr

½%k½ ijh{kk l fefr ∨k\$

 $10^{12}$  ,  $10^{12}$  i.kf/kdkjh tksfofu; eka  $10^{12}$  kjk fo'ofo | ky; dsikf/kdkjh  $10^{12}$  kr fd;  $10^{12}$  kjk fo'ofo | ky; dsikf/kdkjh  $10^{12}$  kr fd;  $10^{12}$  kr fr;  $10^{12}$  kr fr;

## dk; 1fj"In~dk xBu

[17&141/kdk; lifj"kn eafuEufyf[kr glaxs

 $\forall d \forall d \forall v \in \mathbb{R}$  the small distribution  $\forall d \forall v \in \mathbb{R}$ 

1/[k½ ifrdyifr]; fn dkb/lgk

- 1/2 funškol Hktjrh; ikš ktoch l LiFkku]: Melh; k mlok ukefunš krhj tks T; \$B vkpk; Z l s fuEu isDrock u qkt
- 1/21k½ funškol] Hkkjrh; ikS|kfoxch| laufkul] dkuiji; k mlok uke funškrhj tksT; SB vkpk; Zls fuEu isDrock u gkj
- 1441-1/2 jkT; ljdkj eaikfof/kd f'k(kk folkkx dk ie)(k lfpo@lfpo;k mldk ukefunkt'krh) tks fo'k k lfpo lsfuEu inDrdk ugk)
- %p½ jkT; ljdkj earfoRr foHkox dk ie•([k lfpo@lfpo;k mldk ukefunkt'krh] tksfo'k&k lfpo lsfuEu isDr dk u gk}
- 1/1/2 v/; (k) vf[ky Hkgrh; rduhdh f'k(kk ifj"kn~; k ml dk uke funt krh)
- 1/4t/2 jkT; ljdkj dh larfir ij daykf/kifr }kjk uke& fufnZV nksifrf"Br m | kxifr]
- 1/2 jkT; I jdkj dh I larfir i j dwykf/kifr }kjk uke& fufn\( \text{U} \) nks [; kfr i \( \text{M} \)r i \( \text{K} \) k&xd\( \text{M} \)r i \( \text{M} \)r
- 1/4/2 jkT; Ijdkj }kjk pdkuqde Isuke& fufnZV fo | ky; kadsnksikpk; A]<sup>1</sup>

mi/kkjk ¼1½ eafdlh ckr dsgkrsgq Hkh] fdlh 0; fDr dksdk; ii fj"kn dslnL; ds: i earc rd fu; ii grughafd; k tk; xk tc fd og Lukrd u gkA

%% [k.M %t½ %>% vkg %=% eafuEufyf[kr InL; kadh inkof/k nkso"kZgkxhA

dkb2Hkh0; fDrdk; ifj"kndsInL; ds: lkeauke&fufn"ZV gkusvkj InL; cusjgusdsfy, vuglgksk ; fn og ; k mldk ukrnskj fo'ofo|ky; e); k mldsfufeRr] fdlhdk; ldsfy, dkb2ikfjJfed]; k fo'ofo|ky; dkseky ink; djusdsfy, ; k mldsfufeRr fdlhlødeldk fu"iknu djusdsfy, dkb2lfonk Lohdkj djrkg%.

Li"Vhdj.k& bl mi/kkjk ea^ukrnkj\*\* dk rkRi; ZdEiuh vf/kfu; e] 1956 dh /kkjk&6 eaifjHkkf"kr ukrnkjka IsgSvk\$ bldsvUrxir iRuh ¼ k ifr½ dk Hkkb] iRuh ¼ k ifr½ dk firk] iRuh¼ k ifr½ dh cfgu] HkkbZdk i∉ vk\$ HkkbZdh i∉h Hkh g\$

# dk; Zifj'kn dh 'kfDr; kavk§ drø;

18&¼1½ dk; ili fj"kn] fo'ofo | ky; dh i i kku dk; il kyd fudk; gksch vkj ml dh fuEufyf[kr 'kfDr; ka gksch% vFkkir~

%d½ fo'ofo|ky; ds dk; byki dk i; b(k.k djuk ∨k) mu ij fu; æ.k j[kuk]

¼[k½ fo'ofo|ky; dh l EifRr ∨k\$j fuf/k; kadks /kkj.k djuk ∨k\$j mu ij fu; æ.k j[kuk]

1/2/2 dayifr dh mi yfC/k; ka vk\$ I sok ds fucalkuka vk\$ 'krkā dh I Lrair djuk]

1/2/k½ 'k6{kd dk; Ideka dks vuekfnr djuk]

%р% fo'ofo|ky; dk ctV r\$kj djuk]

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<sup>1-</sup> यू.पी. अधिनियम संख्या-5 सन् 2010 की धारा 4 द्वारा प्रतिस्थापित। (01 मई, 2010 से प्रभावी)।

- 4N% fo'ofo | ky; ds 0; ; ukf/kdkj eaj [kh x; h fdl h fuf/k dk i t kkl u djuk]
- 1/4t½ fo'ofo|ky; dh fdl h taxe] LFkkoj ; k ck\$/kd l i fRr dk v t lu ; k v Urj.k djuk]
- 1/∞½ fo'ofo|ky; dh l kekll; empt ds∨kdkj vk\$ mi;kx ds l EcU/k eafun}k nsuk]
- % , sh l fefr; ka fu; Opr djuk tks fo'ofo|ky; ds n{krki obd dk; l djus ds fy, vi s{kr djuk]
- 14/1/2 fo'ofo|ky; ds deipkfj; ka dh i fjyfC/k; ka vkj mudh l pk ds fucalku vkj 'kril vo/kkfjr djuk]
- 1/8½ fo'ofo ky; dsclid ys[kkadk l pokyu ikt/kdr djuk]
- VMW bl Vf/kfu; e; k fofu; eka ds Vu(kj fo'ofo|ky; ls lec6/kr VU; l+kh fo"k; ka dks fofu; fer V(k) fu/kkfjr djukA
- (2) dk; lifj"kn dhik; d cBd , s fnukd] le; vks LFkku ij gkxh tks dayifr }kjk fu; r dh tk; A
- (3) dk; If j"kn ds InL; , I k HkRrk iklr djusdsgankj gkoks tS k fofgr fd; k tk; A
- (4) jkT; Ijdkj dh inollohdfr ds fcuk dk; lifj"kn] cakd] fod; ]fofu; e]nku ; k vV; Fkk fo'ofo|ky; k dh fdIh LFkkoj laifkr dk ¼flok; Ik/kkj.k icak ds vunqte ea ekl kunekl fdjk; sij nsusd½ u rks varj.k djxth vkj u flok; jkT; Ijdkj Isfo'ofo|ky; dsfy, dkbllgk; d vunqku iklr gksusdh 'krlds: lk ea; k jkT; Ijdkj dh inollohdfr dsfdIh vV; 0; fDr IsmIdh ifrHknr ij dkbl/ku; k vfxe yxhA
- (5) dk; lifj"kn] ill; cd forth; o"kleavkorhlvkg vukorhlv; dsfy, for lifefr }kjk fu; r lihek ls vf/kd 0;; mixr ughadjxhA
- (6) dk; ilifj"kn fofu; eka ea fu/kktjr fdllgha 'krki ds v/khu jgrs gq } fo'ofo | ky; ds fdl h vf/kdkjh; kvl; ikf/kdkjh dks; g vius } kjk fu; ipr fdl h l fefr dks viuh , i h dkbi 'kfDr ftls og Bhd ili; k; kftr dj l drh gå

## fo|kifj"kn~

19&(1) fo | kifj "kn~fo' ofo | ky; dh i /kku fo | k fudk; gkxh vký bl vf/kfu; e vký fofu; eka ds micU/kka ds v/khu jgrs gq ml dk fu; a=.k vký l k/kkj.k fofu; eu djxh vký fo' ofo | ky; ea f' k{k.k} f' k{kk vký ij k{k ds Lrj dks cuk; sj [kus ds fy, mRrjnk; h gkxhA vký ml dh , sh vU; 'kfDr; ka vký drD; gkxs ts sml s fofu; eka } kjk inRr fd; s tk; a; k ml ij vf/kjktir fd; s tk; a vký og fo | k l takh l eLr fo"k; ka ij dk; lá fj "kn dks l ykg ns l drh gå.

(2) fo | ki fj "kn ea fuEufyf[kr InL; gkax} ∨Fkkir‰

 %d½
 dqyifr]
 v/; {k

 ½[k½
 ifrdqyifr
 I nL;

 ½x½
 fo | ky; ka ds , sl si kap i ktpk; ½ tks dk; ¼ fj "kn ds l nL; u gks
 I nL;

 ½k½
 : Meth fo' ofo | ky; ds dqyifr } kjk uke&fufn½V
 I nL;

 ml fo' ofo | ky; dk , d foHkkxk/; {k
 I nL;

14M-½ Hkkjrh; iks|ksxdh l & Fkku] dkuigi ds funskd } kjk uke& fufnZV l & Fkku dk , d mDr foHkkxk/; {k|

(3) mi/kkjk 1/2½ ds [k.M 1/x½ eafufn²/V InL; kadh inkof/k , d o"k/ gkxh

#### foRr I fefr

20&(1) for I fefr eafuEufyf[kr gkax; vFkkr%& %d% dayifr]

∨/; {k

I nL;

[1/4]k1/2 jkT; ljdkj eafoRr foHkox eaiæ(jk lfpo@lfpo;k mldk ukefunktkrh tksfo'k5k lfpo lsfuEu iaDr dk u gks lnL;

1/2 jkT; ljdkj eaikfof/kd f'k(kk folkkx eaie ([k lfpo@lfpo; k mldk ukefunkt'krh tksfo'k kk lfpo lsfuEu ifDr dk u gks lnL; ]<sup>1</sup>

1 nL; Walth displication with the displication of the displication

14M-½ for vf/kdkjh

I nL;

for I fefr dk; lifj"kn dks fo'ofo|ky; dh I i fr vks fuf/k; ka ds i t kkl u I s I Ec) fo"k; ka i j I ykg nschA og fo'ofo|ky; dh vk; vks I k/kuka dks/; ku ea j [krs gq vkxkeh fornh; o"kl ds fy, dsy vkorhl vks vukorhl 0;; dh I hek fu; r djsch vks fdllgh fo'ksk dkj.kka I s fornh; o"kl ds nks ku bl i z kj fu; r 0;; dh I hek dks i qujhf {kr dj I drh g S vks bl i z kj fu; r I hek dk; li fj "kn i j vkc) dj gkschA ks for I fefr dh , sh vl; 'kfDr; ka vks dr li g ksch vf/kfu; e; k fofu; eka } kj k m I s i n R r qka; k m I i j vf/kj ksi r fd; s t k; sh

tc rd fd foRrh; fufgrkFkZ okys fdlh ilrko dh foRr I fefr }kjk fl Qkfj'k u dh tk;] dk; lifj"kn ml ij dkbZ fofu'p; ughadjxh vkj; fn dk; lifj"kn foRr I fefr dh fl Qkfj'kkals vl ger gks rks og fufnZV ilrko dks viuh vl gefr ds dkj.kkads I kFk foRr I fefr dks okil djxh vkj; fn dk; lifj"kn i ul% foRr I fefr dh fl Qkfj'kkals vl ger gks rks ekeys dks dykf/kifr dks fufnZV fd; kt; xk ftl dk fofu'p; vflre gkxkA

# ijk(kk l fefr

21&1/41½ fo'ofo | ky; ea, d ijh{kk I fefr gkxh tksfofu; ekaea; Fkk micfi/kr : Ik eaxfBr dh tk; xhA

1/2½ | fefr | kekU; r; k fo'ofo|ky; dh | Hkh ijh{kkvkadk} ft|ds vUrxir vu( heu vkj | kj.khdj.k | Hkh gj i; b{k.k djxh vkj fuEufyf[kr vU; dR; kadk | Eiknu djxh vFkkir%k

 $d \% \qquad ijh \{kdkavks_i vu | hedkadks fu; pr djuk vks_j; fn vko'; d gks rks mllgag Vkuk; \\$ 

[k½ fo'ofo|ky; dhijh{kkvkadsifj.kkekadkle; ≤ ijiqufo}yksdudjuk vk§ mudsckjs eafo|kifj"kndksfjikVZitrrdjuk;

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<sup>1.</sup> यू.पी. अधिनियम संख्या-5 सन् 2010 की धारा 5 द्वारा प्रतिस्थापित। (01 मई, 2010 से प्रभावी)।

x½ ijh{kk dh i) fr eal qkkj dsfy, fo | kifj "kn dksfl Qkfj'k djuk

?k½ v/;; u ckMZ}kjk iłrkfor ijh{kdkadh l poh dh l eh{kk djuk] mlsvare : i nsuk vk§ fo'ofo|ky; dsijh{kk ifj.kkekadh ?kkšk.kk djukA

18% ijh{kk l fefr mruh mil fefr; ka fu; Qpr dj l drh gS ftruh og mfpr l e>a 18% fof'k"Vr; k fdlh, d; k 18% of, ka ; k mil fefr; ka dh ijh{kkfFk}, ka }kjk 18% vuQpr l k/kuka dk i z kx djus l s l stá/kr ekeyka ds l sták ea dk; bkgh djus 18% mu ij fofu'p; djus dh 'kfDr i R; k; kstr dj l drh gSA

bl vf/kfu; e eafdlh ckr dsgkrsgq Hkh] fdlh ijh{kk l fefr; k; FkkfLFkfr] fdlh mil fefr; k fdlh 0; fDr ds fy,] ftls ijh{kk l fefr us mi/kkjk 1/8½ ds v/khu bl fufeRr viuh 'kfDr dk ilk; k; kstu fd; k gkl; fdlh ijh{kkFkhl dks fo'ofo | ky; dh Hkkoh ijh{kkvkals fooftladjuk fof/kiwkl gksk A; fn mldk jk; ea, slk ijh{kkFkhl fdlh ijh{kk ea vulipr l k/kukads i z ks djus dk nkskh gksk

1/6% bl  $\sqrt{f}/kfu$ ; e  $\sqrt{k}$ \$ fofu; eka ds  $\sqrt{f}/khu$  jgrs gq] ijh{kk | fefr ijh{kkvka ds | pokyu dh 0; oLFkk djus ds fy, , sl s funkk tkjh dj | drh g\$ t\$ k og  $\sqrt{k}$ 0; d | e>\$

### vU; ilt/kdkjh

22&fo'ofo|ky; dsvU; ikf/kdkfj; kadk xBu] mudh 'kfDr; kavks drD; ogh gkaxs tksfofgr fd; stk; &

## v/;k;&ikp lEc)rk

### fo'ofo | ky; dh | Ec) rk

23&¼1½; g /kkjk fo | ky; kaij ykxwgkxhA

1 slec) rk dh , sh 'krkiidk' tks fofgr dh tk; i iyk djus okys fo | ky; dks lec) rk dk fo 'kskkf/kdkj inku dj ldxh; k igys lsgh lec) fdlh fo | ky; ds fo 'kskf/kdkj dks c < k ldxh; k fdlh , s fo 'kskkf/kdkj dks okil ys ldxh; k mllsdeh dj ldxhA

1/8½ fall h fo | ky; as fy, mlh lFkkuh; {ks= ea flFkr fall h ∨ll; fo | ky; ;k fo'ofo | ky; ls ∨/; kiu;k ∨uqlakku ak; Zealg;kx iklr ajus ah 0; olFkk ajuk fof/kiwkZgkxkA

1/4½ bl vf/kfu; e }kjk; Fkkmicfv/kr dsflok; ] fdlh fo | ky; dk i zákræ fo | ky; ds dk; zdyki ka dk i zák vk, fu; æ.k djus ds fy, Loræ gksk vk, ml ds i kth.k r Fkk j [k&j [kko ds fy, mRrjnk; h gksk vk, ml dk i ktpk; z ml ds Nk=ka ea vu qkkl u cuk; s j [kus r Fkk ml ds de pkjholn i j v/kh{k.k r Fkk fu; æ.k ds fy, mRrjnk; h gkskk

1/6½ iR; sol fo | ky; , sin fjik\$V], foojf.k; karFk  $\lor$ U; fof kf"V; kaiLrr djsk ft Ugadk; Iifj "kn; kodsyifr ekasA

<sup>1.</sup> उत्तर प्रदेश अधिनियम संख्या 19 सन् 2007 की धारा 2 द्वारा प्रतिस्थापित। (दिनांक 02 जून, 2007 से प्रभावी)

161/2 dk; if j kn i kt; td fo ky; dk vius kjk bl fufer i kf/kdr, d; k, dkf/kd 0; fDr; kals le; ≤ ij i kp o klls v f/kd v r j ky kaij fujh kk.k djk; th v kj fujh kk.k dh fjikt/2 dk; i fj kn dks kth tk; th

观处 dk; lifj"kn bl idkj fujhf{kr fdlh fo | ky; dks, slh vof/k ds Hkhrj tks fofufnlV dh tk; ], slh dk; bkgh djus ds fy, funlk ns l dxh tks ml s vko'; d irhr g&

18½ dk; lifj"kn }kjk follh ,sis fo | ky; dh | Ec) rk dk fo 'kskkf/kokj tks mi/kkjkk7½ ds v/khu dk; lifj"kn ds follh funkk dk vuqikyu djus ea; k | Ec) rk dh 'krkaidks i yik djus ea v | Qy gkks fo | ky; ds i zakra= | s m | fo "k; ij fj i kb/l ysus ds ckn [jkl; ljdkj] dh i no leatyih | s fofu; eka ds micakka ds vuqikj oki | fy; k tk | dsxk; k de fd; k tk | dsxkA

181/2 mi/kkjk 182½ vkg 182½ easfall h ckr dsgkrsgq Hkh]; fn fall h fo | ky; dk icalkra= lec) rk dh 'krkadksiyik djusea vl Qy jgk g\$ rks [jkT; ljdkj]²] icalkr= vkg dqyifr lsfjikb/Ziklr djusdsi'pkr~lEc) rk dsfo'kskkf/kdkj dksokil ysldxk; k mleadeh dj ldxkA

### icakrae dh I nL; rk dsfy, vugitk

24& dkb2 Hkh 0; fDr ½dsy jkT; ljdkj; k LFkkuh; ikf/kdkjh }kjk ikf"kr fo|ky; ls fHkUu½ fdlh fo'ofo|ky; ds icakræ dk lnL; pus tkus; k cusjgus ds fy, fujfgir gksk]; fn og ; k mldk ukrsnkj, sls fo|ky; eæ; k mlds fufeRr fdlh dke ds fy, dkb2 i fjJfed; k, sls fo|ky; kædks eky dk i nku djus ds fy, ; k mlds fufeRr fdlh løde2; k fu"i knu djus ds fy, dkb2 l fonk Lohdkj djrk gå

**Li"Vhdj.k**& in ^ukrsnkj\*\* dk ogh ∨FkZgksxk tks mlds fy, /kkjk 17 dh mi/kkjk ¼4½ ds Li"Vhdj.k ea fn;k x;k g\$A

## fujh(k.k vk) tkp

25&½1½jkT; Ijdkj dks fdlh ,sis 0; fDr }kjk tsik og funsk nj fdlh fo|ky; dj ftuds værxæmldk Hkou] iz kx'kkyk rFkk mildj Hkh gj vkj fo|ky; }kjk I pokfyr; k yh x; h ijh{k.k] v/; kiu dk; l rFkk vU; dke dk fujh{k.k djkus vFkok ,sis fo|ky; ds i l kkl u ; k for I s I æsi/kr fdlh vU; fo"k; ds I æsik ea t kp djkus dk vf/kdkj gkxkA

1/2½; fn jkT; ljdkj mi/kkjk½1½ ds vk/khu fujh{k.k; k tkp djkus dk fu'p; djs rks og mldh l pouk fo'ofo|ky; ds i zákræ dks nsch vký i zákræ }kjk fu; pr , d i frfuf/k rFkk; fn i zákræ dksz i frfuf/k fu; pr djus ea vl Qy jgs rks fo'ofo|ky; dk i kpk; Z, sl s fujh{k.k; k tkp ds l e; mifLFkr gks l drk g\$ vký mls i zákræ dh vký l s l quokb z dk vf/kdkj gksckA fdUrq, sl s fujh{k.k; k tkp ds l e; fo'ofo|ky; dh vký l s dksz fof/k 0; ol k; h u rks mifLFkr gksz] u vfHkopu djsck vký u dksz dk; z djsckA

1 figrk] 1908 ds v/khu fujh{k.k; k tkp djus ds fy, fu; fiDr 0; fDr; ka dks fl foy ifd; k l figrk] 1908 ds v/khu fdl h okn ij fopkj djrsle; 'ki Fk l k{; ysus vkj l k{; ka ds mifLFkr gksus ds fy, rFkk nLrkostka vkj l kjoku oLrsvka dks i Lrsp djus ds fy, etcij djus ds i; ksukFkl fl foy U; k; ky; dh l Hkh 'kfDr; ka gksch vkj , s 0; fDr; ka dks n.M i fd; k l figrk] 1973 dh /kkjk 345 rFkk 346 ds vFkkØrUrxl fl foy U; k; ky; l e>k tk; sck; k ml ds; k muds l e{k dkb/l Hkh dk; bkgh Hkkjrh; n.M l figrk dh /kkjk 193 vkj 228 ds vFkkØrUrxl U; kf; d dk; bkgh l e>h tk; sch

1/4½ jkT; ljdkj fo|ky; dsicakra= dks, slsfujh{k.k; k tkp dk ifj.kke lalfipr dj ldxh vks dh tkusokyh dk; bkgh dslEcU/k eafunæk nsldxh vks icakra= ,slsfunækkadk rædky vujkyu djxkA

1/5½ jkT; Ijdkj mi/kkjk 1/4½ ds v/khu inc/kræ dks nh x; h Ial pouk ds ckjs ea dayifr dks tkudkjh nexh vk§ dayifr dk; Iifj"kn~dksjkT; Ijdkj ds nf"Vdksk vk§ mI ij dh tkus okyh dk; Ibkgh ds IEcU/k ea jkT; Ijdkj }kjk nh tkus okyh Iykg dks Ial fipr djekkA

1/6½ rRi'pkr~dyvifr], slsle; dsHkhrj tSkjkT; ljdkj fu/kkTjr djsmlsdk; Iifj"kn }kjk dh x;h;k dh tkusokyh dk; bkgh dh fjikW iirq djxkA

17%; fn fo'ofo|ky; dsikf/kdkjh; fDr; fDr le; ds Hkhrj jkT; ljdkj dslek/kkuin: i eadk; bkgh ughadjrsgarksjkT; ljdkj, sfdlh Li"Vhdj.k ij ftlsfo'ofo|ky; dsikf/kdkjh iŁrr dja fopkj djus dsi'pkr~, sfunkk nsldrh g\$t\$ k og mfpr le>svkj fo'ofo|ky; ikf/kdkjh, sfshnkk lsck/; gkaka

18½ jkT; ljdkj fdlh Hkh le; fo'ofo|ky; dsinc/kræ; k ikpk; Zls, slsfujh{k.k; k tkp dslncak ea dkbZtkudkjh ekak ldxhA

#### I AFKu

26&fo'ofo|ky;]jkT; ljdkj dsinozvuneknu l}fdlhfo"k; eaf'k{k.k.,oavun|akku dk;zdslakBurFkk lapkyugrq,d;k.,dkf/kdlalfkku LFkkfirdjldxkA

### Lok; Ùk egkfo | ky;

[26d&1/11/ko'ofo|ky; fdlh|lec) egkfo|ky; dkj tksbl fufer fofgr 'krki dksijk dj.j Lok; regkfo|ky; dsfo'kkki/kdkj], shjkr lstsk fofgr dh tk;] inku dj ldxk/A, sk egkfo|ky; mleaf'k(k.k ikir djusokysNk=kadsfy, fo'ofo|ky; }kjk fofgr ikB; dekaeaifjoreu dj ldxk vkj blidkj ifjofrir ikB; dekaeaijk(k ysldxk)

121/ikB; dekaeaifjorlu dj l dusdh l hek rFkk ,\$ segkfo|ky; }kjk l pokfyr ijk(kk,aysısdh jkfrik; sd ekeyseafo'ofo|ky; }kjk vo/kkfjr dh tk; xkA

181/2, \$ seglifo | ky; , \$ h j l fr | s t \$ h fofgr dh t k; Lok; r eglifo | ky; ?kkf kr fd; k t k; xkA ?kVd eglifo | ky;

26[k&141/2kVd egkfo|ky; , s sglexsts k fo'ofo|ky; }kjk vflHkgr fd;k tk;A

121½ folih ?kVd egkfo|ky; dk i/kkukpk; / egkfo|ky; eavH; kof'kr Nk=kads vuqkklu ds fy, mRrjnk; h gksk vkj ?kVd egkfo|ky; dksvkofk/r fd; sx; sfyfid oxh; ,oavoj oxh; dejokjholh ij I kekU; fu; U=.k j [kskA og , 1 h vU; 'kfDr; kadk i; ksk djskk t 1 k fofu; eka}kjk fofgr dh tk; vkj tksi/kkukpk; / dsfy, fofufn// gkA

Ig; Or egkfo | ky;

26x&1/11/21 g; i) r eglifo | ky; ; k rksjktdh; eglifo | ky; gliskk; k jktdh; I fefr eglifo | ky; gliskli q; i) r eglifo | ky; dlisfo ofo | ky; }kjk | g; i) r eglifo | ky; ds: lk eavfillifgr fd; k tk | ds: lk

121/2fdlh lg; pregkfo | ky; dsfy, ;g fof/kl Eer gkock fd og fdlh vll; lg; pregkfo | ky; dslkfk f'k(k.k ds{ksealg; koc dsfy, 0; oLFkk djål]<sup>1</sup>

# fo'ofo ky; eaiosk ikusdsfy, dkolnku vkin ikkijr djusij jkd

27&falh fo | ky; as fy, inc/kræ Is Inch/kr akbolo; fDr vkj mlak akbolikpk; l; k vli; v/; kid; k vli; dejokjh, sis fo | ky; enainsk naus; k insk as i 'pkr~innor jgus ah vukk naus ah 'krlas: lk enafalh Nk= Is; k mlah vkj Isfofu; eknen fu/kktjr nj ij Ohlas flok; lik; {k; k vik; {k: lk Isakbolvaknku]nku]Ohl; k falh indkj ak akbolvi; Innk; ] pkgs og udn gks; k olrq: i ena u yskl u iklr ajsk vkj u ysus; k ikir ajusnska

### fo | ky; dks váknku vký nku

28&tgkafdlh fo|ky; }kjk] ftleajkT; ljdkj; k fdlh LFkkuh; ikf/kdkjh }kjk vull; : lk lsikf'kr fo|ky; Hkh I fEefyr gj) våknku; k nku] pkgso udn gks; k oLrq: lk ej fy; k; k iklr fd; k tkrk gj) ogkabl idkj iklr våknku; k nku dk mi; kx døy mlh i; kstu dsfy; sfd; k tk; xk ftldsfy, og fo|ky; dksfn; k x; k gks vkj jkT; ljdkj }kjk vull; : lk lsikf'kr fo|ky; dh n'kk ea dkbZ udn våknku; k nku ml låLFkk dsos fDrd [kkrs ea tek fd; k tk; xk ftldk løkyu jkT; ljdkj ds lkekl; ; k fo'ksk vknsk dsvul kj fd; k tk; xkA

v/; k; &N% fofu; e

#### fofu; e d\$ scuk; stk, xs

29&1/41½ fo'ofo | ky; ds i Fke fofu; e jkT; l jdkj }kjk vf/kl pouk }kjk cuk, a tk; xkA

1/2½ dk; lifj"kn le; ≤ ij u; s; k ∨frfjDr fofu; e cuk ldxh; k mi/kkjk ¼1½ ea fufnZV fofu; eka dk lakkoku; k fujlu dj ldxh]

ifrcU/k; g g\$fd dk; lifj"kn fo'ofo|ky; dsfdlhikf/kdkjh dhikfLFkfr] 'kfDr; ka; k xBu dks ikkkfor djus okyk dkblfofu; e rc rd ugha cuk; xh] ml dk lakkkku ugha djxh; k ml dk fujlu ugha djxh tc rd , si si kf/kdkjh dksi i i rkfor i fjor i ka ij vi uh jk; fyf[kr:i lsvfHk0; fDr djus dk; fDr; fDr u nsfn; k x; k gksvkj bli i dkj vfHk0; Dr fdlhjk; ij dk; lifj"kn }kjk fopkj u fd; k x; k qks

181/2 inorder hi mi/kkjkvka earnh x; h follh ckr ds gkrs gq Hkhj jkT; ljdkj v/; ; u] v/; kiu ; k vulj akku ds fgr ea fo'ofo | ky; vuljnku vk; ksx ; k vf[ky Hkkjrh; rduhdh f'k{kk ifj "kn ds follh lo-ko; k fl Qkfj'k ; k jkT; ; k jk"Vh; f'k{kk uhfr ds vk/kkj ij vius }kjk fd; s x; s follh fofu'p; dks fdz kflor djus ds fy, dk; ifj "kn I s fofufniv vof/k ds Hkhrj u; s; k vfrfj Dr fofu; e cukus; k mi/kkjk 11/2 ea fufniv fofu; eka dks I i kks/kr djus; k fujfl r djus dh vi {kk dj I dsxh vkj; fn dk; il fj "kn , s h vi {kkvka dk vulj kyu djus ea foQy jgs rks jkT; ljdkj u; s; k vfrfj Dr fofu; e cuk I dsxh; k mi/kkjk 11/2; k mi/kkjk 12/2 ea fufniv fofu; eka dk I i kks/ku; k fujl u dj I dsxh k

### fofu; e

30&bl  $\lor f/kfu$ ; e ds  $\lor l$ ;  $\lor u$ çl/kka ds  $\lor/khu$  jgrs gq] fofu; eka ea fo'ofo | ky; Is I & a) fd I h fo"k; ds fy, micak fd; s tk I daks  $\lor k$ 3 fof'k"Vr; k fuEufyf[kr micak fd; s tk; ax b4.

- %d½ fo'ofo|ky; ds vf/kdkfj; kadh fu; @Dr] mudh 'kfDr; kavk\$, muds drb;;
- 14[k½ fo'ofo|ky; dsvf/kdkfj; kavk§ vU; depkfj; kadsykHk dsfy, i liku; k Hkfo"; fuf/k dkxBu vk§ chek Ldhe dh LFkki uk;
- 1/2 I EekukFkZ mikf/k; ka dk inku fd; k tkuk;
- 1/2/k½ mikf/k; ka v k\$ vU; 'k\${kd fof'k"Vrk v ka dks oki I y suk;
- VM-½ os 'krðiftuds v/khu fo | ky; kadks fo 'ofo | ky; }kjk | Ec) rk dk fo 'kskkf/kdkj inku fd; k tk; vk§ os 'krðiftudh v/khu dkbZ, § k fo 'kskkf/kdkj okil fy; k tk ld;
- 物物 fo'ofo|ky; }kjk inku dh tkusokyh mikf/k;ka vky vl; 'ks{kd fof'k"Vrk; a vky muds fy, vg/rk; a vky ml sinku djus; k iklr djusds l azák ea yh tkusokyh /kujkf'k;
- 1/4N½ fo'ofo|ky; eav/;; u ikB; de dsfy, vkg ijh{kk eaiosk] mikf/k; kavkg fo'ofoky; dh vl; 'kG{kd fof'k"Vrkvkadsfy, yh tkusokyh Qhl;
- 1/4 \times vf/kNk= ofRr; kap Nk=ofRr; kap fo | kofRr; kap ind vksp ifjrks"kd inku djus dh 'krap
- ½ ijh{kkvkadk l pokyu ftuds vUrxir ijh{k.k fudk; kaj ijh{kdka vkaj vuaj hedkads in dh 'krāvkaj mudsfu; apr dh jhfr vkaj dra); Hkh g\$
- 增物 fo'ofo|ky; ds vf/kdkfj; ka ½dgykf/ki fr dks NkMelj½ vkg deipkfj; ka dks gVkus dh 'kfDr vkg mudh i fjyft/k; ka vkg I sok ds fucll/ku vkg 'kri;
- 1/4/½ VU; I Hkh fo"k; tks bl vf/kfu; e }kjk fofu; eka ea micfU/kr fd; s tkus gks; k fd; s tk

## v/;k;&lkr okiikd ifronu vk§ y\$kk

#### olf"kd i tronu

31&¼1½fo'ofo|ky; dk okf"kid ifronu] dk;ifj"kn ds funškka ds v/khu r\$kj fd;k tk,xk ftlds vUrxir vU; fo"k;kadslkFk] fo'ofo|ky; }kjk mlds mnnš;kadh ifiridh fn'kk eafd;sx;smik; gkæk

1/2½ bl izdkj r\$kj fd;k x;k okf"kid i from u dgykf/ki fr dks, sls fnukæd dks;k mlds i noZ i i trof fd;k tk; xk tksfofgr fd;k tk, A

%% mi/kkjk %1½ ds v/khu r\$ kj fd; s x; s okf"kd i fronu dh , d i frfyfi jkT; ljdkj dks i Łrr dh tk; x hA

# y{kk vkj y{kk ijk(kk

32&1/41½ fo'ofo|ky; dsokf"kid y{ksvkj ryyu&i= dk; ii fj"kn dsfunskkadsv/; /khu r\$kj fd; stk; xksvkj funskd] LFkkuh; fuf/k y{kk} mRrj insk ; k , s s 0; fDr ; k 0; fDr; ka}kjk ftUgajkT; Ijdkj bl fufeRr ikf/kdr dj\ ik; sd o"kZeade Isde , d ckj inng ekl Isvukf/kd dsvarjkykaij mudh y{kkijh{kk dh tk; shA}

 $\frac{1}{2}$  okf"kd  $\frac{1}{2}$  okf"kd  $\frac{1}{2}$  okf"kd  $\frac{1}{2}$  okf"kd  $\frac{1}{2}$  okf  $\frac{$ 

v8½ okf"kd ys[kkvkavks] jkT; ljdkj }kjk fd;sx;slins(k.k dk;n)fj"kn ds/;ku eayk;stksnxA,sls
lins(k.kkaij dk;n)fj"kn dsfopkj];fn dkbzgks,jkT; ljdkj dksitrer fd;stk;nxA

### ∨f/Wkj

33&½1½ tc dHkh jkT; ljdkj dksfo'ofo|ky; dsfdlh /ku; k liftr dh gkfu] nq; ½]; k nq i; kstu ds l takk ea dkb2f'kdk; r iklr gks; k jkT; ljdkj Lo; ami; Qr le>s rks og funskd] LFkkuh; fuf/k ys[kk] mRrj insk; k mldsfdlh v/khuLFk vf/kdkjh }kjk fo'ofo|ky; dh fo'ksk ys[kk ijh{kk fd; s tkus dk funsk nsldxhA

1/2½ fo'kšk y{kk ijh{kk fjikk/liklr gks tkusij jkT; ljdkj fo'ofo|ky; dsml vf/kdkjh dk} ftldh mi{kk; k dnkpkj ds dkj.k mi/kkjk ½½ ea fufnžV gkfu] n $\phi$ ;  $\xi$ ; k n $\phi$  lk; kstu g $\phi$ k g $\phi$ , d ukfVl tkjh djdsmlls; g vi{kk djxh fd og jkT; ljdkj}kjk bl fufeRr fu; rle; ds Hkhrj vius dr dk; ldksLi"V dj $\phi$ 

18% jkT; ljdkj y{kk ijh{kk fjikt/lvkj mi/kkjk 12% eafufn?V vf/kdkjh dsmRrj ij fopkj djusds i'pkr bl fufeRr mi; pr fofu'p; dj ldxhA

1/4½; fn jkT; ljdkj dh; g jk; gks fd vf/kdkfj; ka dks jkT; ljdkj }kjk vo/kkfjr vf/kHkkj dk Hkoprku djus ds fy, mRrjnk; h Bgjk; k tk; rks vf/kHkkj HkopjktLo ds cdk; s ds : i e); k , l h vU; jhfr l s t 1 h jkT; ljdkj }kjk fun l'kr dh tk; ol ny fd; k tk; skA

### v/; k; &vkB

## ikf/kdkfj; kads vf/kdkfj; kavk§ I nL; kadksfu; fDr djusdh jkfr

34&\%\1\% bl  $\sqrt{f}/kfu$ ; e ; k fofu; eka }kjk  $\sqrt{f}/k0$ ; Dr : i Is ; Fkk mic\( f/kr \) ds flok; ] fo'ofo | ky; ds i\( kf/kdkjh \) eals InL; ]; Fkkl \( kloor \) fuok\( f/kr \) u is flklu jhfr Is p\( f/kr \) is tk; \( ksh \)

# vkdfLed fjfDr; kadh i fr?

35&1/41½ fo'ofo|yk; dsfdlhikf/kdkjh; k fudk; dsinsu InL; ka IsflkUu InL; kadh fdlh vkdfLed fjfDr dhimirlmlhjhfrIsdhtk; xhftljhfrIsog InL; ftldksfjfDr dhimirldjuh gk} puk x; k gk} vk\$ fjfDr dhimirldjus okyk 0; fDr , \$ s vf/kdkjh; k fudk; dk InL; ml vof'k"V vof/k ds fy, gkxk ftldsfy, og 0; fDr ftldk LFkku og Hkjrk g\$ InL; cuk jgrkA

1/2½ dkb2 0; fDr tks fdlh vII; fudk; ds i frfuf/k ds : i en fo'ofo|ky; ds fdlh i kf/kdkjh dk lnL; gk\$ pkgs og fudk; fo'ofo|ky; dk gks; k ckgjh] rc rd , slk i kf/kdkjh vius in ij jgskk tc fd fd og , sl s fudk; dk i frfuf/k cuk jgsA

### fjfDr; lads vkin dsdkj.k dk; bkig; ladk vfof/lekU; u gksk

36&fo'ofo|ky; ds fdlh ikf/kdkjh; k fudk; ; k l fefr dks dkbZdk; Z; k dk; bkgh dby bl dkj.k vfof/kekU; u gkxh fd%

- $V_{\text{cl}}$  mI eadkb2fjDr; k mI dsxBu eadkb2=f(V Fkh); k
- 14[k½ dk; bkgh eafdlh, sls0; fDr usHkkx fy; k gStks, slk djusdsfy, gdnkj ughaFkk]; k
- mldslnL; ds: i eadk; I djus okys fdlh 0; fDr ds fuokipu] uke&funiku; k , slh fu; fDr eadkbI = f(V Fkh); k
- Midh dk; bkgh eadkbZ, sih vfu; ferrk Fkh ftllsekeys dsxqkkoxqk ij dkbZiblkko u iM=k gkA

## funšk tkjh djusdh jkT; ljdkj dh 'kDr

[36&\%d\%jkT; ljdkj le; ≤ ij fo'ofo|ky; dks uhfr fo"k; d] ekeykaij ,sis funsk tkjh dj ldxh ftlga og vko'; d le>s vksj tks bl vf/kfu; e ds micl/kkals vlaxr u gks ,sis funskkadk vujkyu fo'ofo|ky; ka}kjk fd; k tk; xkA]¹

## fo'ofo | ky; dh I nL; rk I sgVk; k tkuk

37&dk; i fj"kn mifLFkfr vkj er nsus okys I nL; ka ds nks frgkbi er I s fdI h 0; fDr dks fo'ofo|ky; ds fdI h Ákf/kdkjh; k vl); fudk; dh I nL; rk I s bI vk/kkj ij fd ,s k 0; fDr ,s s vijk/k ds fy, fI) nkšk gsyk gsitks I Hkk dh jk; ea usrd v/kerk I sta/kr vijk/k gkj; k bI vk/kkj ij fd og dysdkRed vkpj.k dk nkškh gs; k mI us bI i dkj 0; ogkj fd; k gsitks fo'ofo|ky; ds I nL; ds fy, v'kkškuh; gkj gVk I dsh] vkj mllgha vk/kkjka ij fdI h 0; fDr I s fo'ofo|ky; }kjk i nRr; k eatsj dh x; h dkbi mikf/k] fMlykek; k i ek.k&i = oki I ys I dshA

# dwki/kifr dksfunkk

38&; fn dkb2, 1 k itu mBs fd dkb20; fDr fo'ofo|ky; ds fd1h ikf/kdkjh; k  $\lor$ U; fudk; dk IE; d~: lk Is fuoktpr; k fu; fDr InL; ; k mI dk InL; gksus dk gdnkj g\$; k ugha; k fo'ofo|ky; ds fd1h ikf/kdkjh; k  $\lor$ f/kdkjh dk dkb2 fofu'p; tftI ds tfrxtr fofu; e dh fof/kekU; rk Is Is taf/kr dkb2 it u Hkh g\$ bI tf/kfu; e; k mI ds tfkhu cuk; s x; s fofu; eka ds tfu i g\$; k ugharks mDr fo"k; dayf/ki fr dks fufntfd; k tk; sk tfk dkyf/ki fr dk mI ij fofu'p; tfUre gksk:

ijUrqbl /kkjk dsv/khu dkbZfun%k%&

- %d½ ml fnukæd dstcfd i1u igyh ckj mBk; k tk ldrk Fkk] rhu ekl lsvf/kd dsi'pkr}; k

<sup>1-</sup> यू.पी. अधिनियम संख्या-18 सन् 2006 की धारा 4 द्वारा प्रतिस्थापिता (01 जून, 2006 से प्रभावी)।

#### okn dk o.ku

39&jkT; ljdkj; k fo'ofo|ky; ; k mldsfdlh vf/kdkjh] ikf/kdkjh] ikf/kdkjh] ikf/kdkjh]; k fudk; dsfo:) bl vf/kfu; e; k rn/khu cuk; sx; sfofu; ekadsvulj.k eafdlh dk; ldsfy, u dkblokn ilrr fd; k tk ldskk u dkblol; fof/kd dk; bkgh dh tk ldshA

### fo'ofo ky; dsvfky (k dksfl ) djusdh jlfr

40&1/41½ fo'ofo|ky; ds dCts ea fo'ofo|ky; ds fd I h i kf/kdkjh; k I fefr dh fd I h j I hn] vkonu] I pouk] vknski dk; bkgh; k I adYi; k vli; nLrkost; k fo'ofo|ky; }kjk I E; d: i I s vujif {kr fd I h j f t L V j dh fd I h i fof "V dh i fr; fn day I fpo }kjk i ekf.kr gks rks m I s , s h j I hn] vkonu] I pouk] vknski dk; bkgh I adYi; k nLrkost ds; k j f t L V j ea i fof "V gksus ds i Fke n "V r k I k {; ds: i ea x g.k dh t k; x h v k j m I ea mf Y y f [kr fo "k; v k j 0; og k j ds f y, I k {; ds: i ea m I h i z k j x g.k fd; k t k; x k t s k fd; fn eny i f r i t r dh x; h gkr h t k s og I k {; ea x k g ; gkr h A

12½ fo'ofo|ky; ds fdlh vf/kdkjh; k l sod l k fdlh , shh dk; bkgh eaftleafo'ofo|ky; , d i {k u gkk fo'ofo|ky; dk dkbZ, shk nLrkost] jftLVj; k vV; vflkky sk ftldh vVro Lrqami/kkjk 14½ ds v/khu i ekf.kr i fr }kjk fl) dh tk l drh gkai Lrq djus dh]; k mleavflkfyf[kr fo"k; vks 0; ogkj dks fl) djus ds fy, l k sh ds: i ea mifLFkr gksus dh rc rd vi sk u dh tk; sh tc rd fd V; k; ky; fo'k k dkj.k l s vknsk u ns k

[40&1/2 mRrj insk ildfof/kd fo'ofo|ky; 1/1 alkksku½ vf/kfu; e 2013 dsikjEHk gksus dsfnuked Isfollgh fu; ekja ifjfu; ekja fofu; ekja v/; knskka, oarRle; indr foll h fof/k dsl kfof/kd fy[krkaea; k foll h nLrkost; k dk; bkfg; kaeaxk6re coj ildfof/kd fo'ofo|ky; ; k egkek; k ildfof/kd fo'ofo|ky; dksfd; sx; sfoll h lanHvZ dksfo'ofo|ky; dk lanHvZ eku fy; k tk; xk4]<sup>1</sup>

[1/4] k/2 mRrj inšk ikfof/kd fo'ofo|ky; 1/4 åkksku½ vf/kfu;e 2015 ds ikjEHk gksus ds fnukæd Isfolligh fu;ekļa ifjfu;ekļa fofu;ekļa v/;knškka,oarRle; ipRr fdlh fof/k ds Ikfof/kd fy[krkaea;k fdlh nLrkost;k dk;bkfg;kaeamRrj inšk ikfof/kd y[kuÅ dksfd;sx;sfdlh ImHkldksMk0,0ih0t6 v0ng dyke ikfof/kd fo'ofo|ky; mRrj inšk y[kuÅ dk ImHklekuk tk;xkk]²

# dfBukb; kanji djusdh 'kfDr

41&1/41½ jkT; Ijdkj fdIh dfBukbZdksnuj djusdsiz, kstukFkZ vf/kI fipr vknsk }kjk; g funsk nsIdxh fdbI vf/kfu; e dsmicalk, sIh dkykof/k ea tksvknsk ea fofufnZV dh tk; s, sIs vuqdnyeka ds v/khu jgrs gq pkgs os ikfj"dkj] ifjo/ku; k yki ds: i ea gksftlga og vko'; d; k I ehphu I e>} illkkoh gkx&6

ijUrq[**30 tw] 2014]**³ fd i'pkr~,¶k dkb/vkn\$k ughafd;k tk;xkA

1/2½ mi/kkjk 1/4½ ds v/khu fd; k x; k i lk; sd vknšk jkT; fo/kku elMy ds nksuka I nuka ds I e {k j [kk tk; xkA 1/2½ mi/kkjk 1/4½ ds v/khu fd I h vknšk ij fd I h U; k; ky; ea bl vk/kkj ij vkifkr ugha dh tk; xh fd mi/kkjk 1/4½ ea fufn/v df Bukb/l fo | eku ugha Fkh ; k m l dks nuj djuk vis{kr ugha FkkA

<sup>1.</sup> उत्तर प्रदेश अधिनियम संख्या 21 सन् 2013 की धारा 6 द्वारा जोड़ा गया। (दिनांक 01 नवम्बर 2013 से प्रभावी)

<sup>2.</sup> उत्तर प्रदेश अधिनियम संख्या 13 सन् 2015 की धारा 4 द्वारा जोड़ा गया। ( दिनांक 09 सितम्बर, 2015 से प्रभावी)

<sup>1.</sup> उत्तर प्रदेश अधिनियम संख्या 21 सन् 2013 की धारा 7 द्वारा प्रतिस्थापिता (दिनांक 01 नवम्बर 2013 से प्रभावी)